

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 510 of 2019**

In the matter of:

Aditya Singh Chauhan

Applicant

Vs

State of Gujarat

Respondent

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Adv. Soni Singh
Advocate on behalf of CPCB

Place: Delhi
Date: 01.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 510 of 2019**

In the matter of:

Aditya Singh Chauhan

Applicant

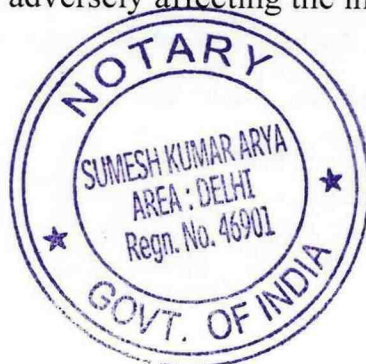
Vs

State of Gujarat

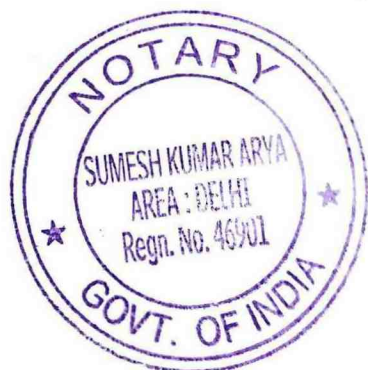
Respondent

**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD
IN COMPLIANCE TO THE HON'BLE NGT ORDER DATED 30.04.2025**

1. That Answering Respondent herein is Central Pollution Control Board (CPCB) constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 and has also been entrusted with the functions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.
2. That the grievance letter dated 16.03.2019, which has been converted as an Original Application No. 510/2019 in Hon'ble NGT (PB) is against pollution by Common Effluent Treatment Plant (CETP), Narol, Ahmedabad operated by Narol Textile Infrastructure and Enviro Management (NTIEM), causing air and water pollution. It is mentioned in the letter that untreated effluent is discharged in Sabarmati River and pollution is adversely affecting the inhabitants of the area.



3. That, it is submitted that the compliance report by GPCB in pursuant to Hon'ble NGT order dated 15.11.2019 and a Joint Committee Report of CPCB & GPCB in compliance to Hon'ble NGT order dated 06.02.2020 have already been submitted in the ibid matter. The copies of the aforementioned reports are attached as **Annexure-I** and **Annexure-II**.
4. That, it is further submitted that a Writ Petition (PIL) 98/2021 (Suo-Motu Vs Ahmedabad Municipal Corporation) regarding pollution in River Sabarmati is under consideration in the Hon'ble High Court of Gujarat. Hon'ble High Court had constituted a Joint Task Force (**JTF**) vide its order dated 14.09.2021 comprising officials from CPCB, GPCB, Torrent Power, Paryavaran Surksha Samiti, M.S. University and Ahmedabad Municipal Corporation. A copy of order is attached as **Annexure-III**.
5. That, the JTF submitted its report from time to time to Hon'ble High Court of Gujarat and the key findings of JTF are presented below,
 - a. The CETP (operated by M/s NTIEM) has been regularly monitored by JTF since 2021. Recent monitoring of CETP by JTF was conducted on 22.05.2025, wherein non-compliance to outlet discharge standards for COD, BOD, Chloride, Sulphate, Colour and FDS were observed.
 - b. The inspection reports (seven since 2021) of JTF reveal that CETP is consistently non-compliant for the parameters FDS, Chloride and colour. Besides occasional exceedances are also observed for other notified parameters.
 - c. JTF convened a meeting with representatives of CETP, NTIEM on 20.12.2021. During the meeting, representatives expressed their willingness to facilitate the reuse of treated sewage from the



Ahmedabad Municipal Corporation (AMC) by member industries, with the objective of ensuring compliance with the prescribed dissolved solids levels in the effluent.

- d. The JTF report of October 2024 states that the CETP entered into a MoU with AMC on 01.02.2024 for use of treated sewage by its member industries (textile processing units). The objective was to achieve compliance with prescribed dissolved solids norms and to reduce groundwater consumption by approx. 150 MLD by the member units. The report further notes that CETP has commenced the use of sodium hypochlorite at its outlet to comply with discharge norms for parameter 'color'.
 - e. Hon'ble High Court of Gujarat, through the JTF is monitoring the functioning of CETP. While the CETP has initiated measures such as sodium hypochlorite dosing, the compliance with prescribed discharge standards is yet to be achieved.
6. That CPCB RD Vadodara inspected the CETP on 13.05.2024 under OCEMS surveillance wherein non-compliance was observed and CPCB issued direction under Section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 to GPCB on 30.07.2024. The copy of the directions issued is attached as **Annexure-IV** respectively. Thereafter, GPCB issued directions under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 to the unit on 27.09.2024. CETP submitted compliance report to the directions issued by GPCB, and the same was verified by GPCB on 02.08.2025. The key findings are given below,



S. No.	Directions issued	Verification by GPCB as on 02.08.2025
1.	To augment/operate the treatment facility so as to meet the prescribed discharge standards.	The analysis results of the samples collected from inlet of CETP reveal that CETP is non-compliant for inlet parameters (Color, FDS, TSS, Chloride, O&G, Sulfide), and for outlet parameters (Colour, Chloride and FDS).
2.	To remove the hazardous waste stored on kaccha floor (without any lining or concrete flooring) and dispose it to CHWTSDf as per CC&A and further to provide adequate storage shed for hazardous waste / sludge storage having with RCC flooring, proper lining, leachate collection system etc. and to dispose it regularly as per the condition prescribed in CCA.	No sludge was found stored on kuchcha flooring. All sludge was stored on pucca RCC flooring. During the visit, out of total of 7,900 MT of ETP sludge, 7,000 MT was stored under a covered storage shed with pucca flooring with leachate collection facility. The remaining 900 MT was observed to be stored on pucca flooring in an open area, which also had a leachate collection facility, as the shed was under construction.



3.	To develop mechanism to check quality of effluent received by CETP for identification of units not meeting CETP inlet norms.	SCADA system is installed by the unit and it was found operational
4.	To utilize spent PAC as neutralizer in CETP only after obtaining permission from GPCB.	Unit is using spent PAC and fresh PAC for coagulation in CETP and has obtained CCA Amendment for the same.

7. That it is submitted that the CETP has consistently exceeded prescribed norms for Fixed Dissolved Solids (FDS), Chloride, and Color. In addition, occasional exceedances of other notified parameters have been observed.
8. That, the answering respondent craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.
9. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.

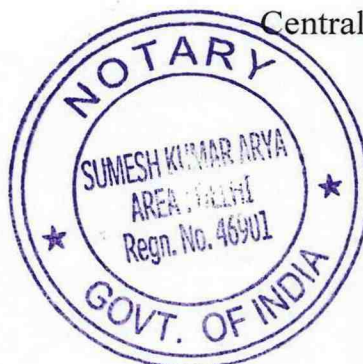


(Garima Sharma)

Scientist E

Central Pollution Control Board

01.09.2025



Garima Sharma
Scientist E
Central Pollution Control Board
Ministry of Environment, Forest & Climate Change, Govt. of India
Bhikaji Cama Place, New Delhi-110062

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 510 of 2019**

In the matter of:

Aditya Singh Chauhan

Vs

Applicant

State of Gujarat

Respondent

AFFIDAVIT

I, **Garima Sharma** working as Scientist "E" Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar Delhi, do hereby solemnly affirm and declare as under:

1. That I, the deponent herein, is authorized representative to represent the Respondent CPCB in the present case, and as such well conversant with the facts and circumstances of the present case, derived on the basis of the information from the official records, and hence, competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read as part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

गरिम शर्मा / Garima Sharma
वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032



VERIFICATION

01 SEP 2025

Verified at Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



DEPONENT

गरिम, शर्मा / Garima Sharma

वैज्ञानिक 'ई' / Scientist 'E'

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, न.स. सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

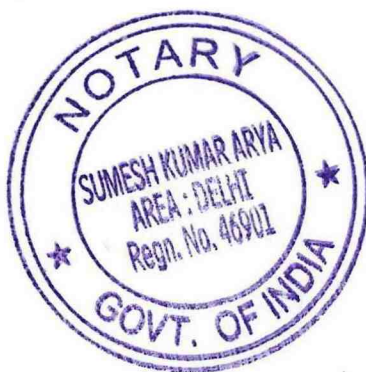
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

NOTARY PUBLIC, DELHI
GOVT. OF INDIA

01 SEP 2025



**COMPLIANCE REPORT
SUBMITTED
TO
THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)
PRINCIPAL BENCH, NEW DELHI
W.R.TO THE DIRECTION OF
ORDER DATED 15.11.2019
IN THE MATTER OF
ORIGINAL APPLICATION NO. 510 OF 2019
(ADITYA SINGH CHAUHAN VS. STATE OF GUJARAT)
COMMON EFFLUENT TREATMENT PLANT (CETP)
NAROL,
AHMEDABAD, GUJARAT**

Prepared by:



COMPLIANCE REPORT WITH RESPECT TO THE DIRECTIONS PASSED IN THE HON. NGT ORDER DTD 15.11.2019(CETP-NAROL, AMEDABAD)

BACKGROUND

Hon'ble National Green Tribunal, Principal Bench, New Delhi passed the order on 05.08.2019 in the Original Application (OA) No. 510/2019, in the matter of Aditya Singh Chauhan Vs. State of Gujarat. The application is regarding pollution by CETP, Narol, Ahmedabad operated by Narol Textile Infrastructure and Enviro Management, causing air and water pollution. Untreated effluents are discharged in Sabarmati River. The pollution is adversely affecting the inhabitants of the area.

In the order dated 05.08.2019, Hon'ble NGT has directed to furnish a factual and action taken report in the matter. The order is reproduced as;

“Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in”.

In compliance to the order, Gujarat Pollution Control Board (GPCB) had submitted factual report to the Hon'ble NGT on 06.09.2019.

Further, based on the factual report submitted by the GPCB ; Hon'ble NGT has given following direction order dated 15.11.2019.

- *“we direct that apart from recovering compensation for the damage to the environment so as to recover cost of restoration on ‘Polluter Pays’ principle, the SPCB must reduce the pollution load by proportionately decreasing the capacity of the units contributing to said pollution. We are informed that there are 120 member industrial units. The SPCB may ensure that the load is reduced in such a way that the CETP outlets achieve the norms. The quantum of compensation should be as per*

laydown norms and quantum of bank guarantee for future should also be on that basis. The capacity may be restored once remedial steps are taken so as to ensure that outlet of CETP achieve the laid down norms”.

- *“For the past non-compliance, let the joint Committee of CPCB and GPCB assess the environmental compensation and file a report. The nodal agency will be the GPCB for coordination and compliance. Let a further compliance report be filed by the SPCB by 31.01.2020 by e-mail at judicial-ngt@gov.in.”*

In compliance to the Hon’ble NGT order dated 15.11.2019, a meeting was convened on 07.12.2019 at GPCB, Gandhinagar among the officials of CPCB – Regional Director (W), Vadodara, GPCB, Regional Office – Ahmedabad (East) and GPCB – HO, Gandhinagar to assess the Environmental Compensation.

The environmental compensation for the past non-compliance as per the formula prepared by CPCB is $EC = PI \times N \times R \times S \times LF$. (Where, EC-Environmental Compensation in Rupees, PI-Pollution Index of the Industrial Sector, N-Number of days the violation has taken place, R-Factor of EC in Rupees, S-Factor for scale of operation of industrial unit, LF-Location Factor). The formula is given in the order dated 19.02.2019 of Hon’ble NGT in OA No. 593/2017 (Paryavaran Suraksha Samiti & Anr Vs Union of India).

The calculation of **environment compensation for period of 06.09.2017 up to 22.11.2019**, calculated jointly by CPCB and GPCB using the above-mentioned formula and amount is **Rs. Rs. 3,63,60,000/(Rs. Three Crore Sixty Three Lakh and Sixty Thousand Only)**. The detail report with appendix 1 to 5 is enclosed herewith as per **Annexure A**.

In compliance to the Hon’ble NGT order dated 15.11.2019, GPCB has directed the CETP Narol vide its order dated 13.12.2019, to reduce waste water quantity to 23 MLD against sanction CCA quantity 100 MLD to achieve out let norms. The Copy of the GPCB order dated 13.12.2019 is enclosed herewith as per **Annexure B**.

Subsequently the GPCB has carried out monitoring of CETP on 19.12.2019, 30.12.2019, 13.01.2020 and 25.01.2020. The results of samples collected during these visits are as under:

NTIEM CETP-NAROL										
Norms	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Limit->	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
19.12.2019	280	167	847	472	46.48	54.82	7.05	7.48	476	78
30.12.2019	388	72	953	232	55.71	42.06	7.23	8.01	450	84
13.01.2020	209	66	520	204	30.41	27.16	6.98	7.94	218	44
25.01.2020	277	45	1031	158	52.75	31.58	6.83	7.65	500	74

Analysis reports of the last three visits show that the CETP is meeting with pH, COD, Ammonical Nitrogen and Suspended Solid parameters. However, the remaining norm of BOD which is not within the parameters, will most likely be met by March 2020. This is as per the action plan submitted by the CETP to GPCB in furtherance of the GPCB notice dated 13.12.2019. The action plan submitted by the CETP to GPCB is annexed herewith as **Annexure C**.

During above mentioned visits of the CETP by GPCB, it has been found that the waste water received by the CETP has been reduced from 100 MLD to around 60 to 65 MLD. To ensure that the order of this Hon'ble Tribunal is complied with in its letter and spirit, GPCB visited the member industries and found that they were discharging waste water more than the CCA quantity. Therefore, appropriate action has been initiated by GPCB against defaulting industries. Copy of Show cause notices, Notice of Directions and Closure direction are collectively annexed herewith is as per **Annexure D**.


(N.M. Tabhani)

Member Secretary, GPCB

Annexure A

**REPORT ON ASSESSMENT OF ENVIRONMENTAL COMPENSATION UPON CETP,
NAROL IN COMPLIANCE OF ORDER OF HON'BLE NGT IN THE MATTER OA NO.
510/2019 (ADITYA SINGH CHAUHAN V/S STATE OF GUJARAT)**

Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order on 05.08.2019 in Original Application (OA) No. 510 of 2019 in the matter of Aditya Singh Chauhan v/s State of Gujarat (**Appendix-1**) where in it was directed to furnish a factual and action taken report in the matter. The order is reproduced as;

"Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in"

In compliance to the order, Gujarat Pollution Control Board (GPCB) had submitted factual report on Common Effluent Treatment Plant (CETP) – Narol Textile Infrastructure and Enviro Management (NTIEM), Narol on 06.09.2019.

Further, based on the factual report submitted; Hon'ble NGT in its order vide dated 15.11.2019 directed to recover the compensation for the damage to the environment and also assessment of environmental compensation (**Appendix-2**). The Hon'ble NGT order dated 15.11.2019 consists of two operative parts, wherein it is directed GPCB for compliance of first operative part of the Hon'ble NGT order and joint committee of GPCB, CPCB for compliance of second operative part of the Hon'ble NGT order. The first operative part of the Hon'ble NGT order is reproduced as;

3. "we direct that apart from recovering compensation for the damage to the environment so as to recover cost of restoration on 'Polluter Pays' principle, the SPCB must reduce the pollution load by proportionately decreasing the capacity of the units contributing to said pollution. We are informed that there are 120 member industrial units. The SPCB may ensure that the load is reduced in such a way that the CETP outlets achieve the norms. The quantum of compensation should be as per laydown norms and quantum of bank guarantee for future should also be on that basis. The capacity may be restored once remedial steps are taken so as to ensure that outlet of CETP achieve the laid down norms"

Similarly, the second operative part of the Hon'ble NGT order is reproduced as;

3. *"For the past non-compliance, let the joint Committee of CPCB and GPCB assess the environmental compensation and file a report. The nodal agency will be the GPCB for coordination and compliance. Let a further compliance report be filed by the SPCB by 31.01.2020 by e-mail at judicial-ngt@gov.in."*

In compliance to the Hon'ble NGT order dated 15.11.2019, a meeting was convened on 07.12.2019 at GPCB, Gandhinagar among the officials of CPCB – RD (W), Vadodara, GPCB, Regional Office – Ahmedabad (East) and GPCB – HO, Gandhinagar to assess the Environmental Compensation i.e. above mentioned second operative part of the Hon'ble NGT order.

It is gathered that GPCB is carrying out the monitoring of CETP, Narol mostly on monthly basis and sometimes more than once in a month since the inception of CETP, Narol. The results of monitoring since the inception of CETP, Narol i.e. w.e.f. 06.09.2017 up to 22.11.2019 (date of last monitoring) have been compiled by GPCB. The results are provided at **Appendix-3** which was considered to verify the compliance of CETP. It is observed from the monitoring results that CETP is found non-complied with the prescribed outlet norms during all the monitoring and still not meeting with the prescribed outlet norms.

As per the Hon'ble NGT order, it is directed to assess the environmental compensation for the past non-compliance as per the formula prepared by CPCB. The formula is given in the order dated 19.02.2019 of Hon'ble NGT in OA No. 593/2017 (Paryavaran Suraksha Samiti & Anr Vs Union of India), which is provided at **Appendix-4**.

The formula for calculation of Environmental Compensation is given as:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC-Environmental Compensation in Rupees

PI-Pollution Index of the Industrial Sector

N-Number of days the violation has taken place

R-Factor of EC in Rupees

S-Factor for scale of operation of industrial unit

LF-Location Factor

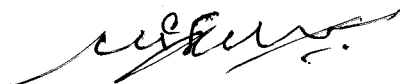
The factors, considered for calculating Environmental Compensation for CETP, Narol are given in the following table:

	Factor	Value
PI	Pollution Index of the Industrial Sector	80 (considering CETP as Red Category and also majority member industries are in Red Category)
N	Number of days the violation has taken place	808 (based on the monitoring carried-out at CETP, Narol by GPCB since inception i.e. 06.09.2017 to 22.11.2019 - date of last monitoring) (Appendix-5)
R	Factor of EC in Rupees	Rs. 250
S	Factor for scale of operation of industrial unit	1.5 (CETP is a Large-Scale operation)
LF	Location Factor	1.5 (Population – 05 to <10 million) Population of Ahmedabad is 55,77,940 as per Census, 2011.

Therefore,

Environmental Compensation (EC) = $80 \times 808 \times 250 \times 1.5 \times 1.5 = \text{Rs. } 3,63,60,000/-$
 (Environmental Compensation is **Rs. Three Crore Sixty Three Lakh and Sixty Thousand Only**).

Environmental Compensation of **Rs. 3,63,60,000/-** may be imposed on M/s Narol Textile Infrastructure and Enviro Management, Narol for the past non-compliances.



(Nishchal C.)
 Scientist 'D', CPCB – RD(W), Vadodara



(Rajesh Kumar Parmar)
 Unit Head – Ahmedabad (East)
 GPCB, Gandhinagar

Item No. 48

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 510/2019

Aditya Singh Chauhan

Applicant(s)

Versus

State of Gujarat

Respondent(s)

Date of hearing: 05.08.2019

FORAM:

HON'BLE MR. JUSTICE ADARSH KUMAR, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by post

ORDER

Grievance in this letter, which has been treated as an application, is against pollution by CETP, Narol, Ahmedabad operated by Narol Textile Infrastructure and Enviro Management, causing air and water pollution. Untreated effluents are discharged in Sabarmati River. The pollution is adversely affecting the inhabitants of the area.

Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in.

A copy of this order, along with a copy of complaint, be sent to the SPCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 15.11.2019.

Adarsh Kumar Goel, CP

P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 05, 2019
Original Application No. 510/2019
DV



Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.510/2019

(With Report dated 06.09.2019)

Aditya Singh Chauhan

Applicant(s)

Versus

State of Gujarat

Respondent(s)

Date of hearing: 15.11.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): None

For Respondent(s): Ms. Manyaa Chandok, Advocate for SPCB

ORDER

A report was sought from the State Pollution Control Board (SPCB) with reference to the allegation that CETP, Narol, Ahmedabad was discharging untreated effluents into Sabarmati river adversely affecting the environment and the inhabitants. The CETP is operated by M/s Narol Textile Infrastructure and Enviro Management.

2. The report filed by the Gujarat Pollution Control Board (GPCB) acknowledges that the CETP is not meeting the parameters. The units connected to CETP are engaged in processing of cotton and blended fabrics, denims and synthetic textiles which are sending partially treated effluents through underground pipeline. The effluents are discharged into Sabarmati river after treatment by CETP but the

outlet norms are not met as the CETP does not have adequate capacity. The SPCB assessed compensation of Rs. 70 lakhs for non-compliance in the form of encashment of bank guarantee which was furnished but the conditions of the guarantee were not fulfilled. CETP has taken certain steps and the direction for achieving the norms have been issued but inspite of such steps, CETP continues to exceed the prescribed norms till date.

3. In view of above, following earlier orders of this Tribunal in O.A. No. 125/2018, *Arvind Pundalik Mhatre Vs. Ministry of Environment and Forest & Climate Change & Ors.* and O.A. No. 95/2018, *Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors.*, we direct that apart from recovering compensation for the damage to the environment so as to recover cost of restoration on 'Polluter Pays' principle, the SPCB must reduce the pollution load by proportionately decreasing the capacity of the units contributing to said pollution. We are informed that there are 120 member industrial units. The SPCB may ensure that the load is reduced in such a way that the CETP outlets achieve the norms. The quantum of compensation should be as per laydown norms and quantum of bank guarantee for future should also be on that basis. The capacity may be restored once remedial steps are taken so as to ensure that outlet of CETP achieve the laid down norms. For the past non-compliance, let the joint Committee of CPCB and GPCB assess the environmental compensation and file a report. The nodal agency will be the GPCB for coordination and compliance.
4. Let a further compliance report be filed by the SPCB by 31.01.2020 by e-mail at judicial-ngt@gov.in.

A copy of this order be sent to the CPCB and GPCB by e-mail for compliance.

List again on 06.02.2020.

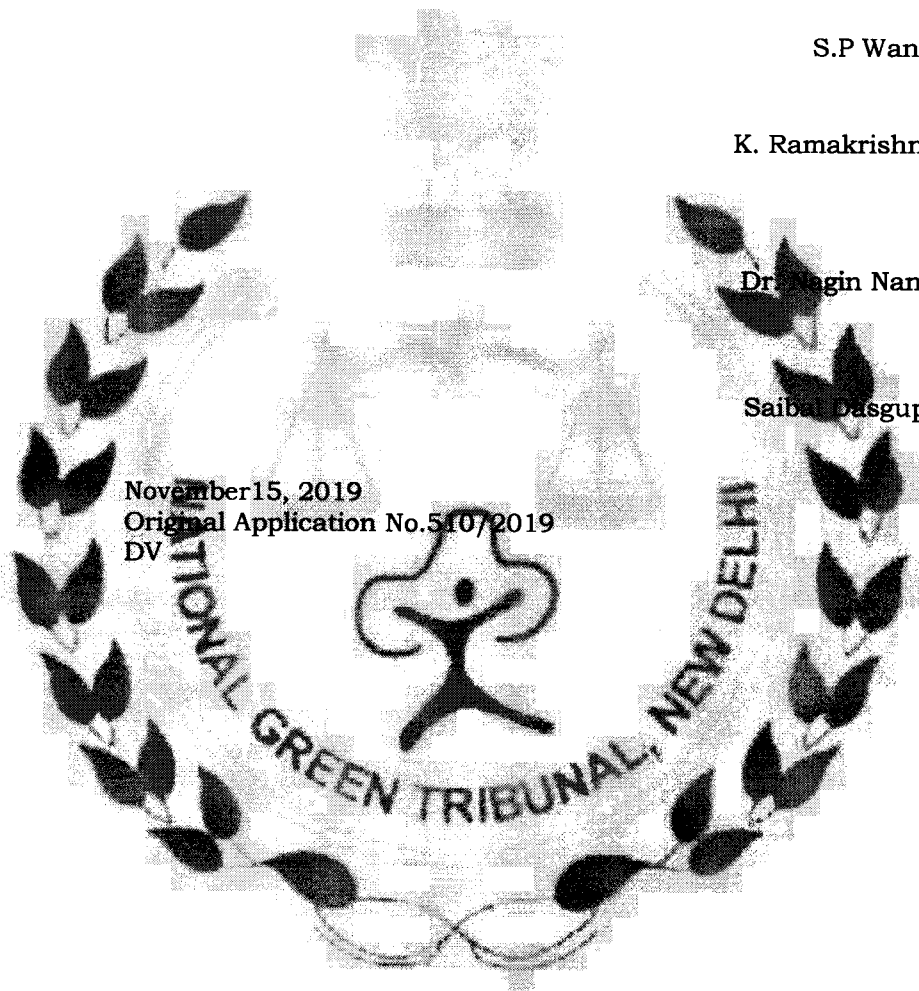
Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Binay Nanda, EM

Saibal Dasgupta, EM



Appendix -3

CETP NAROL - INLET AND OUTLET

YEAR 2017

	BOD		COD		NH3-N		pH		SS	
Norms	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Date	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
06.09.2017	142	102	407	349	43.23	35.18	8.04	8.26	80	58
16.10.2017	392	123	915	362	42.34	42.50	7.26	7.74	640	166
14.11.2017	398	90	888	265	44.02	19.26	7.46	7.84	655	176
24.11.2017	-	196	-	566	-	24.47	-	7.93	-	495
22.12.2017	443	259	1329	571	56.62	36.46	7.38	7.91	970	423

YEAR 2018

	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Norms	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
17.01.2018	-	173	-	581	-	55.16	-	7.81	-	308
23.01.2018	-	197	-	485	-	61.71	-	7.95	-	90
28.02.2018	-	90	-	417	-	65.01	-	7.59	-	118
22.03.2018	-	144	-	694	-	70.89	-	7.5	-	540
24.04.2018	414	206	1194	590	63.5	65.18	7.76	7.76	576	172
10.05.2018	-	757	-	2110	-	77.16	-	7.6	-	2560
20.05.2018	384	124	996	670	75.26	72.46	7.85	7.88	2560	310
06.06.2018	-	78	-	447	-	55	-	7.7	-	148
13.07.2018	272	146	873	389	75.38	40.38	7.44	8.05	707	177
30.07.2018	-	850	-	2686	-	73.81	-	7.54	-	3030
28.08.2018	380	118	984	356	75.26	42.27	7.04	7.84	548	130
30.08.2018	-	145	-	426	-	66.64	-	7.84	-	180
27.09.2018	-	174	-	412	-	80.08	-	7.67	-	208
02.10.2018	369	83	880	379	67.25	41.44	7.17	7.69	448	260
20.10.2018	-	105	-	430	-	83.94	-	7.88	-	263
02.11.2018	388	194	829	878	63	59.81	7.15	7.68	564	1200
27.11.2018	-	241	-	686	-	64.96	-	7.69	-	420
19.12.2018	-	132	-	395	-	38.86	-	8.15	-	86

YEAR 2019										
Norms	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Limit->	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
05.01.2019	328	104	1020	323	77.11	53.98	7.39	7.88	500	805
23.01.2019	410	293	988	705	84.56	77.5	7.03	7.88	750	735
16.02.2019	380	84	860	398	71.12	59.02	7.19	7.84	576	160
05.03.2019	399	407	1031	1037	78.34	87.64	8.0	7.81	620	870
14.03.2019	466	84	1145	354	89.1	84.28	7.29	7.86	590	40
18.04.2019	230	143	1038	599	91.62	81.87	7.72	8.13	477	54
14.05.2019	284	98	806	290	62.22	63.89	7.21	7.87	516	74
23.05.2019	-	126	-	366	-	67.2	-	8.01	-	68
19.06.2019	259	72	756	238	56.06	54.32	6.63	7.65	555	60
04.07.2019	511	69	1491	242	60.87	58.41	7.22	7.98	423	72
25.07.2019	462	191	942	475	58.8	56.34	7.46	7.92	464	56
14.08.2019	341	81	847	281	55.55	52.86	6.59	7.48	696	56
16.09.2019	345	76	983	242	45.19	55.53	6.96	7.97	368	104
01.10.2019	287	71	828	239	48.27	52.08	6.78	7.71	408	92
05.11.2019	422	75	966	261	35.28	56.06	7.02	7.78	500	110
09.11.2019	-	225	-	557	-	51.86	-	7.55	-	94
10.11.2019	-	133	-	315	-	52.02	-	7.3	-	198
11.11.2019	-	263	-	658	-	58.02	-	7.67	-	206
22.11.2019	-	285	-	622	-	69.5	-	7.9	-	56

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 593/2017
(W.P.)(Civil) No. 375/2012)

Paryavaran Suraksha Samiti & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 19.02.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s): Mr. Shlok Chandra, Advocate for CPCB

ORDER

1. The issue for consideration is establishment and functioning of ETPs/CETPs/STPs. The Hon'ble Supreme Court vide order dated 22.02.2017 in *Paryavaran Suraksha Samiti Vs. Union of India*¹ directed that the said matter be monitored by this Tribunal.
2. Accordingly, on 25.05.2017, notice was issued to the Central Pollution Control Board (CPCB), all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) and the Ministry of Environment, Forest and Climate Change (MoEF&CC). They filed their status reports

¹ (2017) 5 SCC 326

and found serious deficiencies. Actions were initiated to remedy the situation. After considering the status report, the Tribunal, vide orders dated 04.07.2017, 18.09.2017 and 11.10.2017, sought information about the steps taken by the SPCBs/PCCs.

3. Vide order dated 03.08.2018, the matter was reviewed and it was noted that having regard to the fact that in absence of functional ETPs/CETPs/STPs, untreated effluents are discharged in water bodies leading to contamination of water. Such contamination is cause of various diseases and also adverse consequence on aquatic organism due to decreased level of oxygen.
4. The Tribunal directed the CPCB to prepare an action plan. Direction was also given for monitoring by a Committee of two officers – one each representing MoEF&CC and CPCB at least once in every month. CPCB was required to place the progress report every three months on the website and take penal action for failure by way of recovery of compensation for damage to the environment, apart from other steps.
5. CPCB has filed its reports dated 04.09.2018, 28.11.2018 and 12.12.2018. In the report dated 04.09.2018, an action plan has been proposed which includes monitoring by the SPCBs/PCCs and a mechanism for penal action. In the report dated 28.11.2018, the compliance status of different States has been summed up as follows:

“5.0 Compliance Status of ETPs/CETPs/STPs reported by SPCBs/PCCs

As on 26.11.2018, the compliance status reports for ETPs/CETPs/STPs were received from 25 SPCBs/PCCs namely- Andhra Pradesh, Chandigarh, Meghalaya, Puducherry, Tamil Nadu, Jammu and Kashmir, Tripura,

Telangana, Punjab, Bihar, Nagaland, Sikkim, Chhattisgarh, Daman & Diu, Dadra Nagar Haveli, Goa, Arunachal Pradesh, West Bengal, Madhya Pradesh, Kerala, Odisha, Himachal Pradesh, Mizoram, Karnataka and Maharashtra. However, no such compliance status reports were received from 11 SPCBs/PCCs, namely, Andaman and Nicobar Islands, Assam, Delhi, Gujarat, Haryana, Jharkhand, Lakshadweep, Manipur, Rajasthan, Uttar Pradesh and Uttarakhand. The information received from the 25 SPCBs/PCCs were analysed and the shortcomings observed were communicated to concerned SPCBs/PCCs for rectification. Subsequently, updated/corrected information, after rectifying the shortcomings, were received from 8 SPCBs/PCCs, namely- Tamil Nadu, Jammu and Kashmir, Meghalaya, Tripura, Puducherry, Maharashtra, Goa and Daman Diu.

The State-wise summary of the compliance status, including the updated status based on the information received from SPCBs/PCCs is given at Annexure-IX.

- i. As per the data received from 25 SPCBs/PCCs, out of total 44838 number of industries requiring ETPs, 44100 industries are operating with functional ETPs and 439 industries are operating without ETPs. Show-cause notices and closure directions have been issued to 164 and 284 industries respectively for operating without ETPs. Legal cases have been filed against 5 industries and action is under process for 259 industries. Out of 44100 operational industries, 42035 industries are complying with environmental standards and 701 industries are non-complying. Show-cause notices and closure directions have been issued to 388 and 138 industries respectively for non-compliance. Legal cases have been filed against 4 industries and action is under process for 179 industries.
- ii. As per the data received from 25 SPCBs/PCCs, there are total 97 CETPs, out of which 84 CETPs are complying with environmental standards and 11 CETPs are non-complying. Show-cause notices and closure directions have been issued to 7 and 4 CETPs respectively for noncompliance. Legal cases have been filed against 6 CETPs and action is under process for 2 CETPs.
- iii. As per the data received from 25 SPCBs/PCCs, there are total 3956 STPs, out of which, 3713

STPs are complying with environmental standards and 243 STPs are non-complying. Show cause notices and closure directions have been issued to 101 and 11 STPs respectively for noncompliance. Legal cases have been filed against 9 STPs and action is under process for 75 STPs.

iv. As per the data received from 25 SPCBs/PCCs, there are 20 CETPs in construction stage and 12 CETPs is in proposal stage. Whereas, for STPs, 139 projects are under construction stage and 177 projects are under proposal stage.

v. As per the data received from 25 SPCBs/PCCs, 5 SPCBs/PCCs namely- Andhra Pradesh, Goa, Himachal Pradesh, Meghalaya and Telangana are displaying OCEMS data in public domain. The links provided by Bihar, Kerala and Maharashtra are password protected and not available in public domain. Jammu and Kashmir, Madhya Pradesh, Punjab and Tamil Nadu have not provided appropriate web links. Daman and Diu, Dadra and Nagar Haveli and Karnataka have clarified that they are in the process of providing the web-links in this regard."

6. The report dated 12.12.2018 annexes an amended Annexure 7 which relates to methodology for assessing environmental compensation and action plan to utilize the fund.

"3.1 In the instances as mentioned at a, b and c above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

PI = f (Water Pollution Score, Air Pollution Score & HW Generation Score)

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at a, b and c including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:-

- a. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- b. N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by PCB/SPCB/PCC.
- c. R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.

- d. S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- e. LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

S. No.	Population* (million)	Location Factor# (LF)
1.	Less than 1	1.0
2.	1 to <5	1.25
3.	5 to <10	1.5
4.	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

For critically polluted areas / Ecologically Sensitive areas, the scope of LF may be examined further.

- f. In any case, minimum Environmental Compensation shall be R 5000/day.

3.2 In other instances i.e. d, e and f, the environmental compensation may contain two parts — one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

3.3 As Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which are given in Annexure-III."

7. The recommendations in this regard are as follows:-

- "5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Environmental Compensation may be calculated based on the formula " $EC = PI \times N \times R \times 5 \times LF$ ", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of

industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.

5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.

5.3 In case of violations of GRAP, as enforced in Delhi-NCR, Environmental Compensation commended in Annexure-III may be levied to defaulting agencies.

8. Annexure 3 is as Follows:-

Annexure-III

Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR

ACTIVITY	STATE OF AIR QUALITY	ENVIRONMENTAL COMPENSATION
Industrial Emissions	Severe+/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Vapour Recovery Systems (VRS) at Outlets of Oil Companies		
a) Not installed	Target Date	Rs. 1.0 Crore
b) Non-Functional	Very poor to Severe +	Rs. 50.0 Lakh
	Moderate to poor	Rs. 25.0 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Solid waste/garbage dumping in Industrial Estates	Very poor to severe +	Rs. 25.0 Lakh
	Moderate to Poor	Rs. 10.0 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs. 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs. 10.0 Lakh

9. We are informed that a separate report is being prepared for municipal solid waste and sewage. The CPCB may also include the subject of loss

to ecological services due to illegal mining, due to deforestation or any other damage to the environment, even though the same may not be directly on account of discharge of effluents or sewage. The CPCB may also take inputs from other expert bodies such as Institute of Economic Growth, Centre for Science and Environment (CSE), The Energy and Resources Institute (TERI) and Indian Institute of Forest Management, Bhopal.

10. We may also note that directly linked to the subject of contamination of water by discharge of untreated effluents and sewage is the issue of remedial action to be taken for 351 critically polluted river stretches identified by the CPCB which is subject matter of consideration before this Tribunal in *Original Application No. 673/2018, News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB."*

11. Vide orders dated 20.09.2018 and 19.12.2018, the Tribunal directed the concerned States to prepare action plans to bring the water quality as per prescribed standards. This direction implies taking of steps to set up STPs/ETPs/CEPTs and to monitor their proper functioning. Thereafter, on 16.01.2019, in *Original Application No. 606 of 2018 Compliance of Municipal Solid Waste Management Rules, 2016*, the Tribunal directed presence of Chief Secretaries of all the States on different dates with a view to review the progress in different States on vital issues affecting environment. Such vital issues specifically include:

- a. Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.
 - c. Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).
 - d. Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018
 - e. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.
 - f. Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal & Ors. Order dated 04.09.2018.
 - g. Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.
 - h. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.
12. In view of above, we consider it appropriate to clarify that the Chief Secretaries may specifically look into the subject of setting up and proper functioning of STPs/CETPs/ETPs in their respective jurisdiction. The directions of CPCB in the present case may have a bearing on the said proceedings. Accordingly, we direct the CPCB to forward a copy of its report to all the Chief Secretaries so that the same

can be looked into before the Chief Secretaries appear before this Tribunal with the progress report in the matter.

13. The CPCB may also compile its monitoring report with reference to 97 CETPs installed in different States after undertaking study about status of their efficient functioning and remedial steps required in the matter. This matter is directly linked to the remedial steps for 100 critically polluted industrial clusters being dealt with by this Tribunal in *Original Application No. 1038 of 2018*, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "Central Pollution Control Board to rank industrial units on pollution levels" wherein certain directions have already been issued to the CPCB for coordination of the steps to be taken. The issue is also being considered in *Original Application No. 95/2018, Aryavrat Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors.* and has been dealt with vide order dated 11.01.2019. The same is now listed on 19.03.2019. The CPCB may furnish its report in the matter in the said case. A copy of this order be placed in the files of *Original Application No. 606/2018*, *Original Application No. 673/2018* and *Original Application No. 1038/2018*.

14. We note the statement made by the learned Counsel for the CPCB that the following States have not furnished the relevant data to the CPCB:

- a) Assam
- b) Delhi
- c) Haryana
- d) Jharkhand
- e) Lakshadweep
- f) Manipur

g) Uttar Pradesh

h) Uttarakhand

15. This aspect may be looked into by the Chief Secretaries and progress on the subject may be furnished by the concerned Chief Secretaries at the time of their appearance before this Tribunal.
16. Further report received from the CPCB may also be placed for consideration on or before 31.05.2019.
17. The CPCB may send a copy of this order to the Chief Secretaries of all the States by e-mail for compliance.

List for further consideration on 19.08.2019 alongwith Original Application No. 95/2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

February 19, 2019
Original Application No. 593/2017
(W.P.)(Civil) No. 375/2012)
P & DV

Appendix-5

Month	No. of days of non-compliance observed		
Year →	2017	2018	2019
January	CETP was commissioned in September, 2017	31	31
February		28	28
March		31	31
April		30	30
May		31	31
June		30	30
July		31	31
August		31	31
September	25 (w.e.f. 06.09.2017)	30	30
October	31	31	31
November	30	30	22 (up to 22.11.2019)
December	31	31	--
No. of days of non-compliance	117	365	326
Total no. of days of non-compliance	808		

Annexure B



302 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY RPAD

**REVOCATION ORDER OF CLOSURE ORDER ISSUED UNDER SECTION 33(A)
OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.**

WHEREAS you are having a Common Effluent Treatment Plant (CETP), for treatment and disposal of industrial effluent received from member units. CETP location at Pirana Sewage farm Area, Village- Gyaspur, Ahmadabad.

AND WHEREAS the Board has issued closure order to your industry under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, vide office letter No: GPCB/CCA-ABD-32(4)/ID: 34244/496067 dated 27/02/2019 for the reasons stated therein.

AND WHEREAS the Board has issued revocation order to your industry under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, vide office letter No: GPCB/CCA-ABD-232(4)/ID: 34244/507997 dated 25/05/2019 for 03 months.

AND WHEREAS the Board has issued revocation order to your industry under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, vide office letter No: GPCB/CCA-ABD-232(4)/ID: 34244/519933 dated 07/09/2019 for 03 months i.e up to 25.11.2019.

AND WHEREAS CETP has applied for revocation along with compliance made to the direction issued.

AND WHEREAS CETP outlet results are not meeting with permissible limit given in Consolidated Consents & Authorization (CCA).

AND WHEREAS in the matter of O.A No-510/2019 Aditya Singh Chauhan v/s State of Gujarat, the Hon'ble NGT has given direction on 15.11.2019, to reduce the pollution load such a way that CETP outlet achieve the norms.

Under the circumstances, I, Rajesh Kumar Parmar, Environmental Engineer, Gujarat Pollution Control Board issue trial revoke of the closure order issued vide letter No. GPCB-ABD-232(4)/ID: 34244/496067 dated 27/02/2019 for further **three months** from 25.11.2019 with following conditions.

1. CETP shall restrict waste water to 23 MLD against sanction CCA quantity 100 MLD.
2. CETP shall inform their member industry for restricting waste water load so that inlet quantity shall not increase 23 MLD.

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

3. CETP shall keep daily record of the waste water received from their member industry at inlet and submit the report to the Board on weekly basis.
4. CETP shall comply the action points submitted in action plan with reference to direction issued on 27.02.2019.

This order is issued after approval of competent authority

For and on behalf of
Gujarat Pollution Control Board

(Rajesh Kumar Parmar)
Environmental Engineer

NO: GPCB/ABD/NL/CCA-232(4)/ID: 34244/

Date:

Issued to:

M/s. Narol Textile Infrastructure & Enviro Management,
(ATPA Swarnim Gujrat Enviro Pvt Ltd.),
Pirana Sewage Farm Area,
Village- Gyaspur, Ahmedabad.

COPY TO:

1. The Chairman,
Torrent power Limited,
Lal Darwaja, Ahmedabad.

With a request to re-connect the supply of Electricity to CETP M/s. NTIEM Common Effluent Treatment Plant (CETP) for 3 month from 25.11.2019, located at (ATPA Swarnim Gujrat Enviro Pvt Ltd.), Pirana Sewage Farm Area, Village- Gyaspur, Ahmedabad and intimate to us accordingly.

2. The Manager,
Torrent power Limited,
Naranpura, Ahmedabad.

With a request to re-connect the supply of Electricity to CETP M/s. NTIEM Common Effluent Treatment Plant (CETP) for 3 month from 25.11.2019, located at (ATPA Swarnim Gujrat Enviro Pvt Ltd.), Pirana Sewage Farm Area, Village- Gyaspur, Ahmedabad and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

(Rajesh Kumar Parmar)
Environmental Engineer

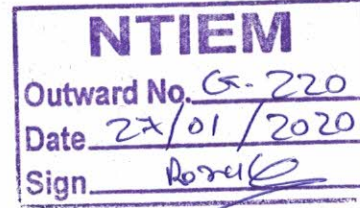
Outward No: 530654, 13/12/2019

Annexure C

Annexure - C

To,
Member Secretary,
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector 10-A,
Gandhinagar

Dt. : 27/01/2020



Sub.: Submission of compliance report.

Ref.: (1) Hon. National Green Tribunal order Dt.: 15/11/2019
(2) Gujarat Pollution Control Board revocation order Dt.: 13/12/2019

Respected Sir,

In connection with Hon. National Green Tribunal order Dtd.: 15/11/2019 and revocation order issued by Gujarat Pollution Control Board Dtd.: 13/12/2019. Please find attached here with the action taken report by CETP to achieve desired norms.

For your information please.

Regards

For. Narol Textile Infrastructure & Enviro Management

Mukesh C. Shah
CEO

Encl: As Above

C.C. To

1. Unit Head, Ahmedabad-Unit, Gujarat Pollution Control Board, Gandhinagar
2. Regional Officer -Ahmedabad. Gujarat Pollution Control Board, Vatva, Ahmedabad

Annexure C

Action Taken Report of CETP Narol

SR NO	ACTIVITY	DETAILS OF ACTIVITY	PRESENT STATUS	REMARKS
1.	Installation of SCADA system at CETP and Sump rooms.	SCADA system in CETP is already installed & in operation October 2019.	Out of total <u>12 sump 8 sumps were connected with SCADA system.</u> System will run on automation mode in CETP and Sump Rooms for 24x7.	Installation work in Other 4 sumps is in progress and <u>all the sumps will be connected with online SCADA system by March 2020.</u> In process - partially complied
2.	CETP upgradation plan to achieve norms.	M/s. J. M. Smith International LLC (JMSI). Florida, USA. was given task to access the CETP process, upgradation requirement and suggest necessary modification works in CETP to achieve outlet results as per GPCB prescribe norms within 90 days. Work was given on 23 rd August 2019 and they have submitted their findings which are implemented, and plant has started	CETP process has been stabilized after implementation of suggestions given by M/s. J. M Smith , based on report which was submitted after evaluation of treatment process and performance of Electrical, Mechanical and Civil installations. The report covers, all necessary changes and new proposed installations for process improvement and capacity enhancement. NTIEM has handed over	At present out of 4 Continuous Flow Integrated Clarified Activated Sludge System (CFICASS) tanks 3 tanks are giving desire results. 4th tank is also commissioned after necessary rectification works with little effluent quantity and is giving results as per norms. More effluent quantity is being taken in this tank. The entire plant

		delivering desired results. Brief details of work carried out in the last 4 months is as per Annexure X. Now, Since 14th Dec 2019,, Operation and Maintenance work given for five years to this expert.	the CETP to JMSI for operation and maintenance for 5 years from 14th Dec 2019. JMSI after taking over and during study period took some corrective actions to improve the treatment process. After implementing necessary steps suggested by JMSI the CETP is now approaching to achieve consistent desired results Since December 2019. Copy of detailed working from 30/09/2019 till Dt. 24/01/2020 is attached as Annexure Y.	will be functional in fullflage before March 2020. In process almost complied
3.	Solar and Mess belt sludge drying system.	NTIEM has installed solar sludge dryers and mess belt dryer system to dry the sludge generated in CETP.	The system reduces the sludge system by 85%. That is after treatment in dryers the volume will reduce to 15% only this will reduce cost of transportation less space utilization for storage and space at solid waste disposal site. Also the dry sludge generated is having high calorific value so NTIEM is planning to supply it to cement manufacturing units, as	COMPLETED

			a fuel.	
4.	Shifting of Belt filter press for automatic an uninterrupted feeding of sludge to solar dryer system	Belt filter press are shifted at entry of solar sludge dryers and connected with the sludge collection tanks through piping for motorized supply through piping system.	This shifting and connection has reduced manual operations and the belt filter press now working on mechanical mode. Reduction in cost of manual labors and increased efficiency of sludge transfer to mess belt dryer.	COMPLETED
5.	Installation of online analyzer in CETP at inlet and outlet points.	Online analyzer in CETP at outlet point is installed the meter shows parameters such as COD, BOD, pH, and SS it is connected with SCADA system.	The analyzer is connected with online SCADA meter so it is monitored 24x7. It is also online connected with CPCB.	COMPLETED

Annexure- X**A Brief Note on Stagewise Procedure adopted for Improvement in Treatment Process of NTIEM- Narol CETP**

Feasibility study regarding CETP performance improvement was started on 23.08.19 with pilot plant of capacity 600 Liter Per hour (LPH), jointly by NTIEM and M/s. J. M. Smith LLC. (JMSI).

Initially, the pilot plant had been operated with the seed sludge developed in CETP premises using cow dung and biomass from textile industry along with CETP inlet effluent after primary treatment with Poly Aluminum Chloride (PAC), colour removal polymer and settling polymer at the effluent flow rate of 15,000 Liter per Day (LPD). Parallely a micro pilot on lab scale @ 1.5 LPD. Similarly, it was taken up on project scale @ 1,50,00,000 LPD.

The treatment system had been closely monitored for the parameters for the period of 10 -12 days in September-19 and found the considerable improvements in the MLSS growth and reduction in COD parameter. Study Reports were reviewed by NTIEM/JMSI and proceeded further with the same process. It was found that the data trends for all the three studies were coming same.

Based on the improvements observed in pilot plant study, it was decided to adopt the same methodology in CETP all the four batteries one by one. For this purpose, the rectification work of one of the Continuous Flow Integrated Clarified Activated Sludge System (CFICASS) system battery had been taken for maintenance to remove chock ups in the air grids and gravity sludge recirculation system. Once it got cleared, the primary treated effluent was fed into the system with parallel aeration and addition of biomass from textile industry. This filling of primary effluent with additional biomass had been done till 29.09.19 and the parameters like DO, COD and growth of MLSS & MLVSS were monitored. On 30.09.19, the CFICASS- 2, battery had been initiated with 02-05 MLD primary treated effluent for the initiation of continuous treatment process and continued for 3-4 days with continuous monitoring/ observation of all the parameters. And all the parameters were found within the required norms and once the CFICASS got stabilized, the flow rates had been increased gradually till 20 MLD and the same methodology was adopted for all the remaining three batteries and achieved the parameters as required.

In the meantime, the parallel studies also were conducted for cooling the effluent, implementing the fine bubble diffuser, lamella clarifying system and mechanical sludge recirculation. All these modifications /alterations have been suggested by JMSI through its report to NTIEM. For which NTIEM has planned to implement gradually as per site requirements and budgetary provisions.

At present, the CETP is consistently achieving the treated effluent norms well within the GPCB prescribed limits since last few months.

Reports attached for reference.



Annexure - Y

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Smith International, LLC
7711 N Military Trail, Suite 218
West Palm Beach, Florida 33410, USA

P: (561) 385-7515 | hshah@JMSIgroup.com | www.jmsigroup.com

Jan 27, 20, 4:18 PM

Shri Mukesh Shah, CEO
Narol Textile Infrastructure & Enviro Management
170/-Part, Saijpur – Gopalpur
Opp. IOC Petrol Pump, Pirana Road
Pipalaj, Ahmedabad 382405
Gujarat, India

Subject: CETP Plant Data

Dear Sir,

Pursuant to your request, attached file with the CETP plant data
Please note

JMSI took over the plant on 23/8/19
CF1 data is from 26/12/19
CF2 data is from 30/9/19
CF3 data is from 1/12/19

Best Regards,

Hemang Shah
President

Copy: Global Scientific, Inc.; Mr. Nishant Joshi

NTIEM-CFICASS 1 - Comprehensive Report																							
Avg	7.2	37.2	139.3	477.9	872.1	#DIV/0!	#DIV/0!	#DIV/0!	#DIV/0!	7.9	29.1	5.3	145	1537	1200	#DIV/0!	8.0	89.8	247.5	212.8	#DIV/0!	#DIV/0!	#DIV/0!
Date	Feed								Aeration								Sec.Clarifier Outlet						
	pH	Temp	TSS	Color	COD	TAN	NO3-N	Phosphorous	Flow (MLD)	pH	Temp	DO	SV-30	MLSS	MLVSS	BOD	pH	TSS	Color	COD	TAN	NO3-N	Phosphorous
26-Dec-19	6.80	38.0	112	319	873	-	-	-		7.37	31.5	4.5	150	1750	1100	-	7.79	178	242	236	-	-	-
27-Dec-19	7.40	38.0	110	475	930	-	-	-		7.74	32.0	5.4	150	1620	960	-	7.91	79	233	213	-	-	-
28-Dec-19	7.40	37.0	123	526	774	-	-	-		7.88	28.0	5.3	130	-	-	-	8.10	94	267	198	-	-	-
29-Dec-19	7.10	37.0	254	602	1070	-	-	-		7.94	27.5	5.3	150	1370	970	-	7.99	95	295	184	-	-	-
30-Dec-19	7.11	36.5	168	556	948	-	-	-		7.84	27.0	5.3	160	1230	1130	-	8.05	107	266	228	-	-	-
31-Dec-19	7.32	36.0	147	499	804	-	-	-		8.05	27.5	5.2	160	1540	1390	-	8.11	40	244	204	-	-	-
1-Jan-20	7.24	37.5	102	439	849	-	-	-		8.01	29.0	6.2	140	1500	1230	-	8.01	72	226	190	-	-	-
2-Jan-20	7.42	37.5	98	407	729	-	-	-		8.04	30.0	5.3	120	1750	1620	-	7.96	53	207	249	-	-	-
3-Jan-20	7.12	36.5	83	390	752	-	-	-		8.07	29.0	5.4	160	1100	900	-	8.07	48	199	150	-	-	-
4-Jan-20	7.47	37.5	129	472	942	-	-	-		8.05	29.0	5.8	140	1210	1020	-	8.13	102	217	156	-	-	-
5-Jan-20	7.00	37.0	130	367	674	-	-	-		8.04	28.5	5.6	120	1310	970	-	8.20	114	222	136	-	-	-
6-Jan-20	6.82	37.0	102	469	906	-	-	-		7.89	28.0	5.5	130	1440	1030	-	8.09	70	195	95	-	-	-
7-Jan-20	7.31	38.0	101	450	814	-	-	-	5.0	7.96	30.0	5.7	150	1530	1090	-	8.21	68	208	112	2.4	-	3.7
8-Jan-20	7.27	38.5	113	440	804	-	-	-	10.0	8.00	29.0	6.4	140	1730	1410	-	8.20	112	181	112	1.4	-	3.8
9-Jan-20	7.28	39.0	116	465	936	-	-	-	10.0	8.10	30.0	6.5	150	2020	1610	-	8.11	34	186	100	3.5	-	3.7
10-Jan-20	7.25	37.0	142	448	903	-	-	-	15.0	8.04	32.5	4.6	240	2220	1660	-	8.11	24	176	93	-	-	-
11-Jan-20	7.31	37.5	109	477	734	-	-	-	15.0	7.79	33.5	5.6	200	2360	2010	-	8.20	25	184	110	-	-	-
12-Jan-20	7.31	37.0	118	470	837	-	-	-	20.0	7.89	36.5	5.2	240	2610	2010	U/R	8.06	23	164	146	-	-	-
13-Jan-20	7.14	37.0	86	414	903	-	-	-	20.0	7.87	37.5	5.0	280	2870	2290	-	7.96	22	193	98	-	-	-
14-Jan-20	7.30	37.5	91	434	794	-	-	-	20.0	7.88	38.0	4.4	280	2770	2240	-	8.05	27	204	128	-	-	-
15-Jan-20	7.65	37.5	60	331	777	-	-	-	20.0	7.91	37.5	5.6	310	1890	1230	-	8.01	11	171	114	-	-	-
16-Jan-20	7.72	37.5	54	344	550	-	-	-	20.0	8.01	36.0	4.7	300	2830	2310	-	8.20	29	226	128	-	-	-
17-Jan-20	7.25	37.0	81	406	743	-	-	-	20.0	7.71	36.0	4.9	310	3080	2660	-	7.71	12	189	96	-	-	-
18-Jan-20	7.47	37.5	112	403	694	56.9	2.5	-	22.4	7.65	37.5	5.1	320	3210	2730	-	8.03	15	181	134	1.4	3.3	-
19-Jan-20	7.63	36.0	133	512	709	-	-	-	22.8	7.76	36.5	5.2	320	3340	2590	-	8.06	21	176	111	-	-	-
20-Jan-20	7.20	37.0	79	358	806	-	-	-	21.6	7.76	36.5	5.1	430	3390	2570	-	8.01	21	177	97	-	-	-
21-Jan-20	7.25	38.0	90	385	920	-	-	-	22.8	7.85	38.0	5.1	370	3470	2770	-	8.05	26	189	118	-	-	-
22-Jan-20	7.29	38.0	93	432	926	-	-	-	22.8	7.86	38.0	5.0	380	3770	2990	-	7.58	31	212	113	-	-	-

NTIEM-CFICASS 2 - Comprehensive Report																							
Avg	7.4	38.4	121.6	398.5	771.2	52.1	20.3	15.6	13.2	8.1	37.4	4.6	356	2553	1814	58.5	8.2	54.4	204.1	164.7	18.8	28.7	5.6
Date	Feed								Aeration								Sec.Clarifier Outlet						
	pH	Temp	TSS	Color	COD	TAN	NO3-N	Phospho rous	Flow (MLD)	pH	Temp	DO	SV-30	MLSS	MLVSS	BOD	pH	TSS	Color	COD	TAN	NO3-N	Phospho rous
30-Sep-19	7.66	36.0	177	436	860	-	-	-	2.0	8.36	34.5	5.8	70	3220	2440	-	7.99	87	192	136	-	-	-
1-Oct-19	7.29	36.5	150	423	731	-	-	-	5.0	8.23	34.0	5.7	80	2100	1240	-	8.07	73	176	183	-	-	-
2-Oct-19	7.47	36.5	153	429	705	39.1	5.6	14.4	5.0	8.15	34.3	5.3	90	2220	1060	-	8.32	50	164	263	46.6	5.9	4.4
3-Oct-19	7.09	37.0	126	375	638	-	-	-	7.0	7.97	35.1	4.9	105	2160	1120	-	8.00	87	195	133	-	-	-
4-Oct-19	7.54	37.5	144	439	848	-	-	-	7.0	8.18	35.8	5.1	105	2490	1370	-	8.46	38	151	132	-	-	-
5-Oct-19	7.36	37.0	97	365	655	23.6	-	15.8	7.0	8.19	36.5	4.9	110	2200	1110	-	8.23	31	168	252	40.4	-	5.3
6-Oct-19	-	-	-	-	-	-	-	-	-	8.56	37.5	5.8	110	2140	1040	-	8.66	60	179	116	-	-	-
7-Oct-19	-	-	-	-	-	-	-	-	-	8.58	37.0	5.5	100	2140	1160	-	8.48	42	183	106	-	-	-
8-Oct-19	7.41	38.0	107	392	702	90.0	-	16.9	7.0	7.70	37.5	6.9	100	1930	850	-	8.13	58	196	281	24.0	-	6.8
9-Oct-19	7.36	37.5	83	331	586	-	-	-	5.0	7.74	38.0	4.7	100	2390	1080	-	7.99	72	211	111	-	-	-
10-Oct-19	7.45	39.0	86	372	586	-	-	-	7.0	7.73	36.5	5.2	100	2460	1290	-	8.18	44	183	230	-	-	-
11-Oct-19	7.45	40.5	116	328	756	-	-	-	7.0	8.20	38.0	4.6	110	1840	720	-	8.45	22	164	103	-	-	-
12-Oct-19	7.16	40.0	120	453	855	79.0	-	20.7	7.0	8.17	39.0	4.4	115	1920	830	-	8.19	21	162	106	16.0	-	4.6
13-Oct-19	7.42	39.0	109	410	745	-	-	-	7.0	8.20	39.0	5.0	120	2300	1110	-	8.29	29	169	143	-	-	-
14-Oct-19	7.43	40.0	75	302	642	-	-	-	7.0	8.15	39.0	5.1	145	2010	720	-	8.41	27	183	163	-	-	-
15-Oct-19	8.12	40.0	91	365	682	-	18.9	15.2	7.0	8.04	39.1	5.7	160	2010	710	182	8.12	35	182	238	-	21.0	5.5
16-Oct-19	7.22	40.5	94	349	622	-	-	-	7.0	8.01	38.6	5.0	165	4100	1190	-	8.28	30	185	118	-	-	-
17-Oct-19	7.81	40.0	155	460	610	-	-	-	7.0	8.20	39.0	4.5	185	2940	1420	-	8.63	44	196	125	-	-	-
18-Oct-19	7.65	39.5	180	453	801	-	-	-	7.0	8.02	38.8	4.8	220	2500	1120	-	8.28	34	200	84	-	-	-
19-Oct-19	7.36	40.0	99	409	656	-	25.2	14.8	7.0	8.13	39.1	4.5	290	2950	1440	-	8.46	40	237	210	-	21.8	5.1
20-Oct-19	7.13	-	85	362	646	-	-	-	7.0	8.12	-	4.5	315	3120	2350	-	8.27	25	199	184	-	-	-
21-Oct-19	7.82	-	103	402	796	-	24.8	13.7	7.0	8.16	-	4.5	410	3940	2750	-	8.63	58	221	148	-	20.1	6.3
22-Oct-19	7.32	-	78	341	787	-	-	-	7.0	8.20	-	4.7	530	3080	1130	-	8.32	27	193	113	-	-	-
23-Oct-19	7.27	40.5	88	368	735	-	-	-	7.0	8.18	40.0	4.6	780	1550	670	-	8.33	27	198	113	-	-	-
24-Oct-19	7.14	39.5	84	400	800	-	-	-	7.0	8.26	39.8	4.2	500	2620	990	-	8.24	28	199	120	-	-	-
25-Oct-19	7.28	39.5	80	361	760	-	23.3	14.6	9.0	8.20	39.3	4.5	620	2930	1570	-	8.23	31	204	104	-	24.2	5.2
26-Oct-19	7.52	38.5	82	348	648	-	-	-	11.0	8.19	39.0	3.9	605	1680	540	-	8.15	39	194	128	-	-	-
27-Oct-19	7.48	37.0	90	373	736	-	-	-	8.0	8.18	38.3	3.8	700	2730	1400	-	8.18	36	206	136	-	-	-
28-Oct-19	7.21	-	68	292	416	-	-	-	1.0	8.10	38.4	4.6	640	2990	1590	-	8.13	8	180	72	-	-	-
29-Oct-19	-	-	-	-	-	-	-	-	-	8.18	37.0	5.3	510	2310	1260	-	8.21	11	182	64	-	-	-
30-Oct-19	-	-	-	-	-	-	-	-	-	8.01	36.0	5.5	580	2510	1010	-	8.15	37	192	112	-	-	-
31-Oct-19	-	-	-	-	-	-	-	-	-	7.95	35.7	4.5	410	-	-	-	8.07	52	231	150	-	-	-
1-Nov-19	-	-	-	-	-	-	-	-	-	8.37	35.0	5.8	370	-	-	-	8.27	55	219	172	-	-	-
2-Nov-19	-	-	-	-	-	-	-	-	-	8.46	34.2	5.7	340	1940	1360	-	8.61	57	220	220	-	78.6	5.5
3-Nov-19	-	-	-	-	-	-	-	-	-	8.50	33.9	5.9	350	2160	1730	-	8.40	107	274	261	-	-	-
4-Nov-19	-	-	-	-	-	-	-	-	-	8.51	33.4	5.9	390	1800	1360	-	8.53	152	288	195	-	-	-
5-Nov-19	-	-	-	-	-	-	-	-	-	8.54	33.0	5.7	510	2110	1320	-	8.53	101	268	205	7.0	88.8	7.4
6-Nov-19	-	-	-	-	-	-	-	-	-	8.50	32.8	5.3	430	2560	1810	-	8.56	118	251	205	-	-	-
7-Nov-19	7.56	39.5	129	350	735	-	-	-	10.0	8.37	32.5	5.4	340	1960	1150	-	8.41	183	276	207	-	-	-
8-Nov-19	7.41	39.5	125	307	827	28.6	23.9	14.2	10.0	8.23	33.7	4.4	300	1790	1130	-	8.27	181	296	200	6.2	71.6	8.0
9-Nov-19	7.28	40.0	99	277	756	-	-	-	10.0	8.11	35.4	3.9	240	1920	1330	-	8.40	57	169	94	-	-	-
10-Nov-19	7.54	40.0	105	275	720	-	-	-	10.0	8.18	36.0	4.2	205	1590	1050	-	8.52	87	175	126	-	-	-
11-Nov-19	7.56	39.5	113	348	736	-	-	-	15.0	8.30	36.7	4.3	200	1540	1050	-	8.53	64	169	120	-	-	-
12-Nov-19	7.83	40.0	122	347	804	-	-	-	15.0	8.26	38.3	3.8	205	1690	1310	-	8.52	49	156	117	-	-	-

13-Nov-19	7.44	40.5	93	308	849	-	-	-	15.0	8.12	38.7	3.8	210	1370	1130	-	8.42	40	162	116	-	-	-
14-Nov-19	7.65	40.0	119	372	777	-	-	-	15.0	8.14	38.8	3.7	200	1420	1080	-	8.47	47	173	117	-	-	-
15-Nov-19	7.46	39.0	115	332	770	-	-	-	15.0	8.16	39.0	3.5	195	1550	1270	-	8.36	52	179	204	-	-	-
16-Nov-19	7.78	38.5	147	444	705	-	-	-	15.0	7.91	38.4	3.4	210	2520	2200	-	8.19	54	212	218	-	-	-
17-Nov-19	7.77	39.5	129	332	739	-	-	-	15.0	7.92	38.7	3.4	270	1430	1090	-	8.37	54	191	211	-	-	-
18-Nov-19	7.78	40.0	106	368	909	-	-	-	15.0	8.07	38.8	3.5	310	1500	1210	-	8.30	53	203	136	-	-	-
19-Nov-19	7.64	40.0	129	336	713	-	-	-	15.0	8.07	38.5	3.4	310	1510	1180	-	8.43	51	187	311	-	-	-
20-Nov-19	7.51	39.5	120	411	668	-	-	-	15.0	8.07	38.5	3.4	325	-	-	11	8.30	45	190	296	-	-	-
21-Nov-19	7.56	39.0	119	372	714	-	-	-	15.0	8.08	38.5	3.2	330	1790	1380	-	8.39	47	181	223	-	-	-
22-Nov-19	7.73	39.5	110	354	702	-	-	-	15.0	8.13	38.6	3.4	435	1730	1410	-	8.47	50	187	265	-	-	-
23-Nov-19	7.44	39.5	167	418	770	-	-	-	15.0	8.18	38.6	3.4	425	2020	1830	-	8.17	49	199	246	-	-	-
24-Nov-19	7.46	39.0	119	344	726	-	-	-	15.0	8.11	39.2	3.8	520	-	-	-	8.26	59	180	228	-	-	-
25-Nov-19	7.56	39.5	132	381	874	-	-	-	15.0	8.06	39.0	3.8	545	-	-	-	8.37	68	194	125	-	-	-
26-Nov-19	7.48	40.0	174	464	864	-	-	-	15.0	8.15	39.0	4.9	620	-	-	-	8.28	57	172	127	-	-	-
27-Nov-19	7.63	39.5	155	484	793	-	-	-	15.0	8.13	39.5	4.4	650	-	-	-	8.40	55	193	142	-	-	-
28-Nov-19	7.36	39.5	115	323	690	-	-	-	15.0	8.08	38.7	4.6	620	-	-	-	8.30	52	177	346	-	-	-
29-Nov-19	7.34	39.5	120	379	782	-	-	-	15.0	8.04	38.7	4.9	600	-	-	-	8.23	58	191	305	-	-	-
30-Nov-19	7.39	39.0	124	421	686	-	-	-	15.0	8.09	38.0	4.8	600	-	-	-	8.17	61	200	136	-	-	-
1-Dec-19	7.73	39.5	118	343	807	-	-	-	15.0	7.98	39.0	4.0	560	2930	2260	-	8.46	57	189	78	-	-	-
2-Dec-19	7.85	39.0	112	343	807	-	-	-	15.0	7.91	39.0	4.3	560	2960	2390	-	8.35	75	214	134	-	-	-
3-Dec-19	7.74	37.5	173	548	841	-	-	-	15.0	7.95	38.5	4.4	680	2860	2430	33	8.27	65	205	200	-	-	-
4-Dec-19	7.74	37.5	154	483	864	-	-	-	15.0	8.10	38.5	4.4	690	2440	1970	-	8.16	75	224	232	-	-	-
5-Dec-19	7.66	38.0	163	498	719	-	-	-	15.0	7.90	38.5	4.6	500	2430	1890	-	8.29	103	256	241	-	-	-
6-Dec-19	7.31	38.0	156	434	761	-	-	-	15.0	8.10	38.0	4.0	600	2730	2270	-	8.15	87	228	178	-	-	-
7-Dec-19	7.38	38.0	164	366	655	-	-	-	17.0	7.82	38.0	4.3	790	3420	2990	-	8.21	75	208	143	-	-	-
8-Dec-19	6.71	37.0	83	347	693	-	-	-	17.0	7.68	37.0	5.0	650	3450	2960	-	7.88	44	235	275	-	-	-
9-Dec-19	7.42	37.0	124	444	894	-	-	-	17.0	7.89	37.5	5.2	480	3840	3420	33	8.18	39	222	143	-	-	-
10-Dec-19	7.72	38.0	193	532	839	-	-	-	17.0	7.81	37.0	4.7	560	-	-	-	8.62	48	240	125	-	-	-
11-Dec-19	7.19	37.5	167	406	786	-	-	-	17.0	8.25	37.0	4.8	430	2420	1880	-	8.12	38	207	172	-	-	-
12-Dec-19	7.55	38.0	126	424	866	-	-	-	17.0	8.25	37.0	4.6	440	3020	2470	-	8.26	40	205	112	-	-	-
13-Dec-19	7.42	37.0	147	580	806	-	-	-	17.0	7.94	37.0	4.6	400	2420	1900	-	8.01	39	212	213	-	-	-
14-Dec-19	7.48	37.5	140	399	791	-	-	-	17.0	8.08	38.5	4.6	380	3840	3500	-	8.08	47	216	265	3.5	4.5	5.5
15-Dec-19	7.48	38.5	130	514	785	-	-	-	17.0	7.98	37.0	4.6	440	4650	3970	-	8.10	44	222	94	-	-	-
16-Dec-19	7.38	36.5	96	398	747	-	-	-	17.0	8.01	36.5	4.4	380	4740	4300	37	7.96	49	239	130	5.3	2.7	4.7
17-Dec-19	7.25	36.5	84	366	802	-	-	-	17.0	7.80	37.0	4.6	360	4510	4030	-	8.00	35	181	126	-	-	-
18-Dec-19	7.19	35.5	109	417	829	-	-	-	17.0	7.81	36.5	4.6	350	3480	2890	-	8.12	41	186	140	4.2	2.5	4.4
19-Dec-19	7.34	37.0	174	387	801	-	-	-	17.0	7.84	37.0	4.6	360	3460	2860	-	8.13	43	192	127	-	-	-
20-Dec-19	7.31	37.0	115	411	948	-	-	-	15.0	7.82	37.0	3.9	310	3290	2800	-	8.08	124	293	176	-	-	-
21-Dec-19	7.26	38.0	113	381	835	-	-	-	17.0	8.04	38.5	5.4	290	3330	2850	-	8.01	42	198	168	-	-	-
22-Dec-19	7.37	38.0	123	429	915	-	-	-	17.0	8.08	38.0	4.1	290	2950	2640	-	8.15	38	187	105	-	-	-
23-Dec-19	7.42	38.0	90	392	879	-	-	-	17.0	7.76	38.0	4.3	290	2690	2260	-	8.06	39	194	118	-	-	-
24-Dec-19	7.16	38.0	93	439	930	-	-	-	17.0	7.94	38.0	4.9	260	2810	2550	55	8.04	48	223	136	-	-	-
25-Dec-19	7.12	38.5	97	344	821	-	-	-	17.0	7.68	38.0	4.8	220	2630	2250	-	7.93	41	199	147	-	-	-
26-Dec-19	6.88	38.5	93	319	844	-	-	-	17.0	7.68	38.0	4.4	260	2630	2210	-	7.96	49	211	126	-	-	-
27-Dec-19	7.40	38.0	122	502	917	-	-	-	20.0	7.49	38.0	4.7	240	2350	1950	-	7.98	46	213	160	23	-	6.0
28-Dec-19	7.25	37.0	115	501	770	-	-	-	20.0	7.64	37.0	4.7	270	-	-	-	8.17	56	291	128	-	-	-
29-Dec-19	7.11	37.0	329	610	1084	-	-	-	20.0	7.74	37.0	4.6	300	2730	2430	-	7.97	44	260	100	-	-	-
30-Dec-19	7.48	36.5	145	483	952	-	-	-	21.0	7.80	36.5	4.7	290	2520	2350	-	7.99	40	220	134	-	-	-
31-Dec-19	7.26	36.0	102	462	764	-	-	-	21.0	7.96	36.5	4.7	300	2490	2270	-	8.06	38	262	124	-	-	-
1-Jan-20	7.08	36.0	102	439	849	-	-	-	21.0	8.00	37.5	4.6	300	2940	2620	-	7.97	39	206	118	-	-	-
2-Jan-20	7.26	37.0	81	380	694	-	-	-	21.0	8.05	37.0	4.6	270	3220	3020	-	7.95	36	206	254	-	-	-
3-Jan-20	7.10	37.0	83	398	784	-	-	-	21.0	7.94	37.0	4.6	320	2700	2460	-	7.93	37	208	179	31	3.2	4.8

4-Jan-20	7.58	37.5	132	466	932	-	-	-	21.0	8.05	37.5	4.9	290	2730	2460	-	7.99	49	136	123	-	-	-
5-Jan-20	7.11	37.0	102	407	734	-	-	-	21.0	8.10	37.0	4.7	360	3130	2740	-	8.03	35	216	140	-	-	-
6-Jan-20	6.82	37.5	99	440	913	-	-	-	21.0	7.90	37.5	4.7	370	3390	2950	-	7.91	37	216	112	-	-	-
7-Jan-20	7.29	38.0	106	465	842	-	-	-	21.0	7.94	37.0	4.9	360	3290	2970	-	7.94	56	258	129	47	-	5.4
8-Jan-20	6.98	38.0	97	373	800	-	-	-	21.0	7.78	38.0	5.0	350	3270	2990	-	8.02	69	273	156	47.8	-	6.0
9-Jan-20	7.29	39.0	116	465	936	-	-	-	21.0	8.00	37.5	5.1	340	3220	2960	-	8.05	42	221	137	37.6	-	4.6
10-Jan-20	7.03	37.0	127	406	878	-	-	-	21.0	8.05	37.0	4.5	430	3540	3120	-	7.95	50	229	134	-	-	-
11-Jan-20	7.18	37.5	104	427	707	-	-	-	15.0	7.89	36.5	3.1	370	3050	2740	-	7.98	47	223	157	-	-	-
12-Jan-20	7.21	37.0	115	438	810	-	-	-	20.0	7.74	37.0	4.0	430	3870	3450	U/R	7.92	27	185	182	-	-	-
13-Jan-20	7.03	37.5	83	390	926	-	-	-	20.0	7.86	37.5	4.5	390	3730	3430	-	7.86	31	201	120	-	-	-
14-Jan-20	7.21	37.0	90	417	790	-	-	-	20.0	7.83	38.0	4.6	340	3400	3170	-	8.00	27	208	162	-	-	-
15-Jan-20	7.67	38.0	67	343	796	-	-	-	20.0	7.87	37.5	4.5	390	2990	2450	-	7.83	19	188	170	-	-	-
16-Jan-20	7.58	37.5	62	321	570	-	-	-	20.0	8.06	36.5	4.8	360	3280	3050	-	8.19	21	205	139	-	-	-
17-Jan-20	7.02	37.0	82	326	734	-	-	-	20.0	7.75	36.5	4.5	330	3280	3100	-	7.77	16	198	110	-	-	-
18-Jan-20	7.27	37.5	131	334	693	56.9	2.5	-	22.4	7.76	37.5	4.4	330	3400	3270	-	8.09	25	191	106	19.7	2.8	-
19-Jan-20	7.44	36.0	141	456	686	-	-	-	22.8	7.79	36.5	4.6	300	3190	2810	-	8.05	58	253	162	-	-	-
20-Jan-20	7.29	37.0	97	409	809	-	-	-	21.6	7.89	36.5	5.8	390	3370	2980	-	8.08	39	212	132	-	-	-
21-Jan-20	7.25	38.0	94	407	907	-	-	-	22.8	7.94	38.0	4.7	350	3430	2990	-	8.15	40	214	138	-	-	-
22-Jan-20	7.28	38.0	95	416	902	-	-	-	22.8	7.95	38.0	4.6	360	3490	3170	-	8.09	41	219	154	-	-	-

NTIEM-CFICASS 3 - Comprehensive Report																							
Avg	7.3	37.4	110.7	423.9	801.4	56.9	2.5	#DIV/0!	15.3	8.0	36.8	4.8	378	3510	2697	25.8	8.1	45.7	222.8	145.4	25.9	4.8	5.8
Date	Feed								Aeration								Sec.Clarifier Outlet						
	pH	Temp	TSS	Color	COD	TAN	NO3-N	Phosphorous	Flow (MLD)	pH	Temp	DO	SV-30	MLSS	MLVSS	BOD	pH	TSS	Color	COD	TAN	NO3-N	Phosphorous
1-Dec-19	7.69	39.5	120	410	755	-	-	-	5	8.45	39.5	5.2	200	-	-	-	8.57	72	174	82	-	-	-
2-Dec-19	7.82	39.5	115	363	812	-	-	-	5	8.52	36.0	4.9	190	2270	1610	-	8.59	88	217	110	-	-	-
3-Dec-19	7.47	37.5	136	439	754	-	-	-	5	8.38	35.5	4.6	230	2300	1660	28	8.51	99	233	183	-	-	-
4-Dec-19	7.58	36.0	132	466	768	-	-	-	5	8.19	34.5	4.9	230	2220	1540	-	8.31	114	237	215	-	-	-
5-Dec-19	7.65	38.0	206	491	706	-	-	-	5	8.20	34.5	4.7	230	2150	1370	-	8.38	63	191	243	-	-	-
6-Dec-19	7.25	37.5	160	435	786	-	-	-	5	8.08	35.0	4.1	250	2370	1610	-	8.19	85	182	162	-	-	-
7-Dec-19	7.40	37.5	164	422	654	-	-	-	7	8.21	35.0	4.7	270	2890	2170	-	8.26	93	193	137	-	-	-
8-Dec-19	7.02	37.0	98	416	710	-	-	-	7	8.01	35.0	5.2	320	2580	1900	-	7.91	28	198	229	-	-	-
9-Dec-19	7.50	37.0	98	429	883	-	-	-	7	8.11	35.0	5.2	310	3180	2500	23	8.20	27	194	128	-	-	-
10-Dec-19	7.81	38.0	130	429	680	-	-	-	10	8.18	35.0	4.6	360	-	-	-	8.67	24	202	116	-	-	-
11-Dec-19	7.31	37.5	120	430	776	-	-	-	10	8.20	34.5	4.5	320	2940	2000	-	8.15	32	202	200	-	-	-
12-Dec-19	7.59	38.5	137	444	867	-	-	-	10	8.31	35.0	4.8	330	2740	1940	-	8.28	29	190	97	-	-	-
13-Dec-19	7.18	38.0	115	430	754	-	-	-	10	8.12	37.0	4.6	310	2410	1730	-	8.06	67	194	150	-	-	-
14-Dec-19	7.35	38.0	140	411	779	-	-	-	10	8.12	38.5	4.7	310	4100	3310	-	8.12	22	194	184	3.5	3.7	4.6
15-Dec-19	7.46	38.5	122	462	791	-	-	-	12	8.15	37.0	4.7	400	3900	2940	-	8.12	37	216	117	-	-	-
16-Dec-19	7.50	37.0	83	393	750	-	-	-	12	8.13	37.0	5.0	360	4200	3460	17	8.03	30	209	105	13.9	8.8	3.6
17-Dec-19	7.17	36.0	80	357	804	-	-	-	13	8.07	37.5	5.6	350	4390	3560	-	8.18	27	171	97	-	-	-
18-Dec-19	7.23	36.0	100	399	843	-	-	-	13	8.14	36.5	5.6	360	3350	2390	-	8.20	24	164	96	-	-	-
19-Dec-19	7.39	36.0	126	368	765	-	-	-	14	8.27	36.0	5.7	460	3580	2580	-	-	24	175	94	-	-	-
20-Dec-19	7.25	38.0	95	390	946	-	-	-	15	8.08	38.0	5.4	360	3300	2450	-	-	46	210	122	-	-	-
21-Dec-19	7.23	38.0	88	406	834	-	-	-	16	8.23	38.0	5.6	380	3390	2540	-	8.08	29	184	145	-	-	-
22-Dec-19	7.49	38.0	149	481	982	-	-	-	16	8.21	38.0	5.4	430	3510	2650	-	8.15	30	190	101	-	-	-
23-Dec-19	7.34	38.0	84	383	876	-	-	-	17	7.77	38.0	4.2	390	3710	2730	-	8.10	40	207	116	-	-	-
24-Dec-19	7.03	38.0	94	406	915	-	-	-	17	7.74	38.0	4.7	380	3730	2770	35	8.04	24	200	110	-	-	-
25-Dec-19	7.07	38.0	107	342	824	-	-	-	17	7.72	38.0	5.1	400	3710	2750	-	8.08	25	193	136	-	-	-
26-Dec-19	6.89	38.5	104	364	849	-	-	-	17	7.68	38.0	4.5	370	3620	2410	-	7.85	33	196	107	7.0	-	5.0
27-Dec-19	7.47	38.0	114	461	932	-	-	-	17	7.68	38.5	4.4	370	3750	2620	-	8.01	26	491	119	-	-	-

28-Dec-19	7.42	36.0	108	564	769	-	-	-	17	7.70	38.0	4.6	380	-	-	-	8.24	36	256	114	-	-	-
29-Dec-19	7.33	36.5	127	554	957	-	-	-	17	7.60	37.5	4.7	360	3830	3120	-	8.00	50	268	115	-	-	-
30-Dec-19	7.49	36.0	122	474	811	-	-	-	18	7.70	37.0	4.9	370	3770	2890	-	8.04	49	234	100	-	-	-
31-Dec-19	7.27	36.0	100	477	808	-	-	-	20	7.95	36.5	4.9	380	3830	2960	-	8.08	64	271	134	-	-	-
1-Jan-20	7.09	36.0	83	393	804	-	-	-	20	8.06	37.5	4.8	660	4100	3130	-	8.06	70	232	160	-	-	-
2-Jan-20	7.19	37.0	78	388	642	-	-	-	20	8.04	37.0	4.8	390	4480	3440	-	8.01	29	209	218	-	-	-
3-Jan-20	7.11	36.5	72	378	714	-	-	-	20	8.05	37.0	4.6	420	4000	2930	-	7.94	27	201	182	38	3.4	4.4
4-Jan-20	7.39	37.5	117	489	870	-	-	-	20	8.03	37.5	4.8	460	3720	2710	-	8.01	24	199	114	-	-	-
5-Jan-20	6.85	37.0	131	343	694	-	-	-	20	7.96	37.0	4.8	420	3920	2920	-	8.05	26	200	156	-	-	-
6-Jan-20	6.83	37.5	103	441	874	-	-	-	20	7.87	37.0	4.9	410	4190	3080	-	7.89	34	215	94	-	-	-
7-Jan-20	7.26	38.0	97	442	799	-	-	-	21	7.90	37.5	5.3	510	4450	3370	-	7.95	65	289	132	26	-	6.8
8-Jan-20	7.27	38.0	109	442	828	-	-	-	21	7.81	37.5	5.2	460	4150	3290	-	8.00	95	342	176	42.1	-	8.4
9-Jan-20	7.30	38.5	126	483	928	-	-	-	21	7.84	36.5	5.0	400	3810	2980	-	8.07	91	339	222	50.7	-	8.1
10-Jan-20	7.12	36.0	138	451	872	-	-	-	21	8.07	36.5	4.7	500	4040	3090	-	8.00	70	294	227	-	-	-
11-Jan-20	7.18	37.5	115	445	719	-	-	-	15	7.76	36.0	2.8	510	4020	3330	-	8.04	79	326	276	-	-	-
12-Jan-20	7.25	37.0	114	451	801	-	-	-	15	7.82	37.0	3.6	600	4250	3360	-	7.99	46	223	228	-	-	-
13-Jan-20	7.16	37.5	84	412	866	-	-	-	18	7.84	37.5	5.3	460	3780	3030	-	8.02	23	197	115	-	-	-
14-Jan-20	7.19	38.0	81	409	775	-	-	-	18	7.92	37.5	4.5	420	3500	2880	-	8.14	20	192	124	-	-	-
15-Jan-20	7.63	38.0	52	318	758	-	-	-	20	7.80	37.5	5.5	450	3890	3080	-	8.06	14	168	135	-	-	-
16-Jan-20	7.69	37.5	53	320	555	-	-	-	20	8.08	36.5	4.7	300	3070	2610	-	8.16	22	195	110	-	-	-
17-Jan-20	7.26	37.0	82	401	737	-	-	-	20	7.83	36.5	4.7	330	2950	2670	-	7.70	17	198	110	-	-	-
18-Jan-20	7.47	37.5	121	412	710	56.9	2.5	-	22.4	7.84	36.0	4.7	350	3260	2900	-	8.06	31	202	148	26.2	3.3	-
19-Jan-20	7.60	36.5	143	515	734	-	-	-	22.8	7.78	36.5	4.3	330	3390	2780	-	8.07	60	257	158	-	-	-
20-Jan-20	7.24	37.0	93	396	829	-	-	-	21.6	7.87	36.5	4.5	370	3560	2880	-	8.09	60	253	144	-	-	-
21-Jan-20	7.32	38.0	101	416	930	-	-	-	22.8	7.97	37.5	4.9	440	3550	2890	-	8.10	44	219	146	-	-	-
22-Jan-20	7.35	37.0	102	428	894	-	-	-	22.8	7.96	38.0	4.7	460	3680	3360	-	8.10	38	222	168	-	-	-

Annexure D

Annexure D

Sr. No.	Name of Industry	Action taken	Date of Action taken
1	M/s. Jay Ambe Textile	Show Cause Notice	02/12/2019
2	M/s. Siddhant Fashion Pvt Ltd (old name :V.R.Polyfab Pvt Ltd.)	Show Cause Notice	03/12/2019
3	M/s. Kali Dye Chem Private Limited	Show Cause Notice	04/12/2019
4	M/s. Shyam Corporation P. Ltd. (old name: Shyam Textile Mill)	Show Cause Notice	04/12/2019
5	M/s. Aarvee Denim & Exports Ltd (Unit - II)	Show Cause Notice	04/12/2019
6	M/s. Weizman Ltd	Show Cause Notice	21/01/2020
7	M/s. Narol Textile Infrastructure & Enviro Management (ATPA Swarnim Gujarat Enviro P.Ltd)	Improvement Notice	23/01/2020
8	M/s. Roop Textile Mills	Notice of Direction u/s 33 (A) of Water Act-1974	07/01/2020
9	M/s. Roopali Dyeing & Printing Works (Unit I)	Notice of Direction u/s 33 (A) of Water Act-1974	10/01/2020
10	M/s. Bhagyoday Fabrics	Notice of Direction u/s 33 (A) of Water Act-1974	10/01/2020
11	M/s. Jayesh Tex Fab Pvt. Ltd	Notice of Direction u/s 33 (A) of Water Act-1974	21/01/2020
12	M/s. Roopalee Dyeing & Printing (Unit II)	Notice of Direction u/s 33 (A) of Water Act-1974	30/01/2020
13	M/s. Shivco International Pvt. Ltd.	Notice of Direction u/s 33 (A) of Water Act-1974	31/01/2020
14	M/s. Sinhal Brothers	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	24/01/2020
15	M/s. Roopalee Dyeing & Printing (Unit III)	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	31/01/2020



SHOW CAUSE NOTICE

PCB ID : [REDACTED]

Legal ID : [REDACTED]

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Air , Water

Show Cause Notice DATE : 02/12/2019

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 11/10/2019 in order to verify the statements made by you in your application for Consent to Operate under the Air , Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1) Approx. 8-10 MT ETP sludge was observed during visit. 2) AR of sample collected from final outlet of ETP found exceeding permissible norms

NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of
Gujarat Pollution Control Board**



Rajesh Parmar, EE

NO : SCN-528720 , 02/12/2019

Jay Ambe Textile,
Plot No: Phase No:, OPP: SHREE GOVIND SYNTHETICS,
SHAHWADI,NAROL,
AHMEDABAD,
Dist : Ahmedabad-Vatva, Tal : Ahmedabad-Vatva, SIDC : Narol
Phone : 9099979670

COPY TO :-

The RO Head(P.C.B.), Ahmedabad-Vatva

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

PCB ID : [REDACTED]

Legal ID : [REDACTED]

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Water

Show Cause Notice DATE : 03/12/2019

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 09/10/2019 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

- (1) During inspection it was observed that the foundation structure of the tertiary treatment was found broken hence it was not operational.
- (2) During inspection flow was observed as 102 m³/Hr, unit is operating the discharge pump at 8-10 Hrs/Day. Looking at pump discharge it turns out 816 to 1020 KLD which is higher than permissible 430 KLD wastewater discharge.
- (3) During inspection one treated wastewater samples was collected from the final outlet of ETP. Result of the same are BOD 89 mg/l (30 mg/l), COD 222 mg/l (100 mg/l), TDS 3872 mg/l (2100 mg/l), Color 150 Pt.Co.Sc. (100 Pt.Co.Sc.) which is higher than permissible limit.
- (4) Unit has not replied to specific instructions given at the time of visit.

NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board



Rajesh Parmar, EE

NO : SCN-528787 , 03/12/2019

V.R.Polyfab Pvt Ltd.,
Plot No: Phase No:, 162, SAJPUR - GOPALPUR,
PIRANA ROAD,PIPLAJ,
AHMEDABAD,
Dist : Ahmedabad-Vatva, Tal : Ahmedabad-Vatva, SIDC : Narol
Phone : 9879273842

COPY TO :-

The RO Head(P.C.B.), Ahmedabad-Vatva

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

PCB ID : [REDACTED]

Legal ID : [REDACTED]

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Water

Show Cause Notice DATE : 04/12/2019

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 11/10/2019 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

(1) Analysis of grab w/w sample collected shows BOD 83 mg/l (30 mg/l) which exceeds prescribed limits in CCA. (2) Unit has TFH (1000 U) for which it has not obtained CTE/CCA amendment from the Board. (3) Generated wastewater from the manufacturing process is sent through channel/drain to common ETP of M/s. Akarshak Paridhan (PCB ID :- 10161), M/s, Sundarkumar Agarwal (PCB ID :51658), M/s, Ankita Textile (PCB ID: 51649) located on the back side of the plant which is a violation of CCA. (4) Magnetic flow meter is also not observed at final outlet of ETP.

NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board



Rajesh Parmar, EE

NO : SCN-529016, 04/12/2019

Kali Dye Chem Private Limited,
182/1, Plot No. 3, Akarshak Paridhan Mill Compound,
Opp. Bal Hanuman Mill, B/H: Anand Industrial Estate, Shahwadi, Narol,
AHMEDABAD,
Dist : Ahmedabad-Vatva, Tal : Ahmedabad-Vatva, SIDC : Narol
Phone : 09824090156

COPY TO :-

The RO Head(P.C.B.), Ahmedabad-Vatva

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

PCB ID : [REDACTED]

Legal ID : [REDACTED]

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Water

Show Cause Notice DATE : 04/12/2019

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 14/08/2019 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

(1) During inspection treated waste water samples was taken from the final outlet of ETP for further analysis. Result of the same was BOD 77 mg/l (30 mg/l), COD 234 mg/l (100 mg/l), Color 150 Pt.Co.Sc. (100 Pt.Co.Sc.) which are higher than permissible limit. (2) Unit has not complied to specific instructions given at the time of visit.

NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of
Gujarat Pollution Control Board**

Rajesh Parmar, EE

NO : SCN-529067 , 04/12/2019

Shyam Corporation P. Ltd. (O.N.Shyam Textile Mill),
Plot No: Phase No., 209, B / H : NAROL COURT,
NAROL,
AHMEDABAD,
Dist : Ahmedabad-Vatva, Tal : Ahmedabad-Vatva, SIDC : Narol
Phone : -

COPY TO :-

The RO Head(P.C.B.), Ahmedabad-Vatva

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

PCB ID : [REDACTED]

Legal ID : [REDACTED]

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Water

Show Cause Notice DATE : 04/12/2019

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 24/09/2019 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

(1) Unit has discharged @ 610 m³/day of waste water in to the CETP for which unit is having consent for the 540 m³/day only. (2) Unit has provided sewage pipeline from all over the premises which is connected to the sewer line of Ahmedabad Municipal Corporation, without permission of the Board. Unit is having consent for the discharge in to the septic/soak pit within premises though unit is discharging the sewage in to the AMC sewer line. (3) Unit was also instructed to provide STP for the sewage generation from the factory premises as @ 550 workers are working in the unit.

NOW THEREFORE, in exercise of the powers vested with this Board Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

Rajesh Parmar, EE

NO : SCN-529098 , 04/12/2019

Aarvee Denim & Exports Ltd (Unit - II),
PLOT NO : 188 / 2, VILLAGE : RANIPUR,,
OPP : C.N. CHURCH, NAROL,
AHMEDABAD,
Dist : Ahmedabad-Vatva, Tal : Ahmedabad-Vatva, SIDC : Narol
Phone : 9879597907

COPY TO :-

The RO Head(P.C.B.), Ahmedabad-Vatva

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D

SHOW CAUSE NOTICE

WHEREAS you are having industrial plant located at Plot No.: 241,242, Narol vatva road, GIDC-Narol, Ahmedabad – 382405.

AND WHEREAS the Board officials had visited your unit on 22/08/2019 with reference to routine monitoring and it was observed that;

- During visit @ 10-15 MT ETP sludge is found stored in the Hazardous waste storage area.
- At the time of inspection treated waste water discharge flow rate is around 70 M3/Hr. considering 16- 18 hours of average discharge per day unit is discharging treated waste water approximately around 1120 KL/day which is considerably higher than the consent quantity of treated waste water discharge – 598 KL/day obtained by the unit.
- Analysis Report of sample collected from final outlet of ETP shows BOD:39 mg/L (>30 mg/L), COD: 122 mg/L (>100 mg/L) exceeding the norms prescribed in CCA.

In view of the above, you are called upon to show cause within 10 days why legal action should not be initiated against your industry for contravening the provisions of the Water Pollution (Prevention and Control) Act – 1974, Air Pollution (Prevention and Control) Act – 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules – 2016 of Environment (Protection) Act - 1986.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

NO: GPCB/NL/CCA-53(2)/ID: 14743/

Date:

Issued to:
M/s. Weizman Ltd,
Plot No.: 241,242,
Narol vatva road, GIDC-Narol,
Ahmedabad – 382405.

Outward
16/08/2020

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

IMPROVEMENT NOTICE

WHEREAS you are having a Common Effluent Treatment Plant (CETP) for the treatment of industrial waste water located at 34/Paiki Gyaspur, Pirana Sewage Farm Area, Near Animal Health Foundation, Gyaspur, Narol, Ahmedabad.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. WH-89126 dated 01/11/2017 which is valid up to 22/10/2022 for the treatment of industrial waste water subject to the conditions mentioned therein.

AND WHEREAS during the inspection of your CETP on 30/12/2019 & 13/01/2020 under Section -23 of the Water Act, 1974 by the authorized officer of the Board it has been noticed that:

- (i) SCADA display was not in operation hence exact quantity of waste water received and discharge could not be verified.
- (ii) Waste water reception and discharge higher than permitted as per the order dated: 13/12/2019.
- (iii) Sludge conveying system is not operational and only four Solar Sludge Drying system were found in operation during visit.
- (iv) Inlet and Outlet flow meter was not working.
- (v) Optical Fiber Net from Sumps to Central SCADA system was not connected.
- (vi) Analysis Report of the final outlet of the CETP shows BOD-72 mg/L (>30 mg/L), Chloride-1459 mg/L (>1000 mg/L), TDS-4142 mg/L (>2100 mg/L) and Sulphide -7.7 mg/L (>2 mg/L) exceeding the prescribed norms.
- (vii) Approximately 820 MT sludge is found stored and also around 50-60 MT of sludge is observed lying on open land (pacca floor) within the premises near mono belt press shed.
- (viii) CEQMS at the final outlet of CETP is displaying erratic results.
- (ix) CETP has yet not provided separate sludge storage shed.

Clean Gujarat Green Gujarat

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NOW THEREFORE the Board proposes to take necessary action and reply within 07 days from the receipt of this notice and submit action taken report, if you fail to make representation / explanation / reply within a given period, the Board will be constrained to take legal action which may please be noted.

For and on behalf of
Gujarat Pollution Control Board,


(Rajeshkumar Parmar)
Environmental Engineer

NO: GPCB/ABD-NL-CCA-232(5) /ID: 34244/Date:

Issued to:

✓ M/s. Narol Textile Infrastructure & Enviro Management,
(Old Name: ATPA Swarnim Gujarat Enviro Pvt. Ltd),
34/Paiki, Gyaspur, Pirana Sewage Farm Area,
Near Animal Health Foundation, Gyaspur,
Narol, Ahmedabad -382 405.

Copy to:

The Regional Office,
Ahmedabad (East)...To conduct vigilant monitoring and send compliance report.

Outward No: 552081, 23/01/2020



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant for the manufacturing of Dyeing Printing & Finishing of Cloth at Plot no. 310, Narol Isanpur, Narol, Ahmedabad- 382445.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. **AWH- 88448** dated **22/09/2017** valid up to **14/06/2022** for the manufacture of above said product subject to the conditions mentioned.

AND WHEREAS during the inspection of **16/12/2019** under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

- Analysis report of sample collected from final outlet of ETP shows, BOD: 261 mg/L, COD: 496 mg/L, and TDS 4415 mg/L, which are higher than permissible limit.
- Flow meter provided at final outlet pipeline was found not in working.
- Looking to provided pump capacity and numbers of hours of pump operation, discharge of waste water quantity higher than CCA quantity (80 KLD).

NOW THEREFORE Board proposes to issue directions under Section 33(A) of the Water Act-1974 as under:

- To prohibit you from the manufacturing of above said products.
- To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
- To direct the concerned authority to stop supply of electricity and water till that time.
- To comply for the above said observation.

You are hereby directed to reply with respect to above points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board

(Rajesh Kumar Parmar)
Environmental Engineer

Date:

NO: GPCB/ABD/M-CCA-300(3)/ID: 13443/

Issued to:

M/s. Roop Textile Mills,
Plot no. 310,
Narol Isanpur, Narol,
Ahmedabad- 382445.

Outward No: 558/16/2020

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant in the name of **M/s. Roopali dyeing & Printing Works, (Unit: I)** located at **B/h. International Hotel, Isanpur Road, Narol, Ahmedabad** for manufacturing of processing of printing of cotton cloth.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-83200 dated 20/12/2016 which is valid up to 13/09/2020 for the manufacture of above said product subject to the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 16/12/2019, under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Analysis report of treated waste water sample collected from the final outlet of ETP shows BOD: 388 mg/l (>30 mg/l), COD: 855 mg/l (>100 mg/l), pH 10.74 (>6.5-8.5) and TDS 4075 mg/l (> 2100 mg/l) which are higher than permissible limits.
2. Looking to provided pump capacity and numbers of hours of pump operation, discharge of waste water quantity is higher than CCA quantity @ 107.50 KL/D (i.e. 53.750 KL/D of Roopali Dyeing & Printing Works & 53.750 KL/D Roopalee Dyeing & Printing (Unit II).

NOW THEREFORE Board proposes to issue directions under Section 33(A) of the Water Act-1974 as under:

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.
4. To comply with above mentioned observations.

YOU ARE HEREBY directed to reply with complain of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

Outward No: 551079, 16/12/2019

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

No: GPCB/ABD/NL/CCA-121(2)/ID: 13444/

Date:

Issued to:

✓ M/s. Roopali dyeing & Printing Works, (Unit: I)
B/h. International Hotel, Isanpur Road,
Narol,
Ahmedabad 382 405.

Outward No: 551079, 10/01/2020



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant in the name of M/s. Bhagyoday Fabrics located at B/H. Bhairavaath Process, Pipelej Pirana Road, Narol, Ahmedabad for manufacturing of dying & finishing of cloth.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-88154 dated 06/09/2017 which is valid up to 22/07/2022 for the manufacture of above said product subject to the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 16/12/2019, under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Analysis report of treated waste water sample collected from the final outlet of ETP shows BOD: 71 mg/l (>30 mg/l), COD: 201 mg/l (>100 mg/l) and TDS 3394 mg/l (> 2100 mg/l) which are higher than permissible limits.
2. Looking to provided pump capacity and numbers of hours of pump operation, discharge waste water quantity is higher than CCA quantity (40 KLD).

NOW THEREFORE Board proposes to issue directions under Section 33(A) of the Water Act-1974 as under:

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.
4. To comply with above mentioned observations.

YOU ARE HEREBY directed to reply with complain of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

Outward No: 551078, 10/01/2020

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

No: GPCB/ABD/NL/CCA-198(2)/ID: 10699/

Date:

Issued to:

✓ M/s. Bhagyoday Fabrics located,
B/h. Bhairavnath Process, Pipelej Pirana Road,
Narol,
Ahmedabad - 382 405.

Outward No: 551078, 10/01/2020



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant in the name of **M/s. Jayesh Tex Fab Pvt. Ltd** located at **Plot/Survey No: 203/2/2, Motipura, Shahwadi, Narol, Ahmedabad** for the manufacturing of printing of bed sheets and shirting & Processing of cloths.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-89047 dated 30/10/2017 which is valid up to 31/10/2022 for the manufacture of above said product subject to the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 09/12/2019, under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Analysis report of treated waste water sample collected from the final outlet of ETP shows BOD: 47 mg/l (>30 mg/l) & COD: 136 mg/l (>100 mg/l) which are higher than permissible limits.

NOW THEREFORE Board proposes to issue directions under Section 33(A) of the Water Act-1974 as under:

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.
4. To comply with above mentioned observations.

YOU ARE HEREBY directed to reply with complain of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board

(Rajesh Kumar Parmar)
Environmental Engineer

Outward No: 551825, 21/01/2020

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

NO: GPCB/ABD-NL-CCA-275(2)/ID: 14663/

Date:

Issued to:

✓ M/s. Jayesh Tex Fab Pvt. Ltd,
Plot/Survey No: 203/2/2,
Motipura, Shahwadi,
Narol,
Ahmedabad - 382 405.

Outward No: 551825, 21/01/2020



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant in the name of **M/s. Roopali dyeing & Printing, (Unit: II)** located at **Plot no. 320, Narol- Isanpur Road, Near Mahalaxmi Fabrics Narol, Ahmedabad** for manufacturing of processing of printing of cotton cloth.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. **AWH-79593** date of Issue: **15/06/2016** which is valid up to **05/04/2021** for the manufacture of above said product subject to the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on **16/12/2019**, under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Analysis report of treated waste water sample collected from the final outlet of ETP shows BOD: 388 mg/l (>30 mg/l), COD: 855 mg/l (>100 mg/l), pH 10.74 (>6.5-8.5) and TDS 4075 mg/l (>2100 mg/l) which are higher than permissible limits.
2. Looking to provided pump capacity and numbers of hours of pump operation, discharge of waste water quantity is higher than CCA quantity @ 107.50 KL/D (i.e. 53.750 KL/D of Roopali Dyeing & Printing Works & 53.750 KL/D Roopalee Dyeing & Printing (Unit II).

NOW THEREFORE Board proposes to issue directions under Section 33(A) of the Water Act-1974 as under:

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.
4. To comply with above mentioned observations.

YOU ARE HEREBY directed to reply with complain of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 552992/2019/12019

No: GPCB/ABD/NL/CCA-348/ID: 49971/

Date:

Issued to:

✓ M/s. Roopali dyeing & Printing, (Unit: II)
Plot no. 320, Narol- Isanpur Road,
Near Mahalaxmi Fabrics Narol,
Ahmedabad- 382405.

Cop. To:

The Regional Office,
Ahmedabad (East)... To conduct vigilant monitoring and send compliance report.

Outward No: 552992, 30/01/2020



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION, AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant in the name of M/s. Shivco International Pvt. Ltd. located at Survey No. 182, B/H M.G. Textile, Shahwadi, Narol, GIDC- Narol, Ahmedabad for manufacturing of Dyeing Printing & Finishing of cotton cloth.

AND WHEREAS the consent granted to you vide order No. AWH-68999 dated 18/03/2015 has lapsed on date 19/01/2020.

AND WHEREAS you have applied for CCA renewal on 4/12/2019.

AND WHEREAS during the inspection of your industrial plant on 17/12/2019, under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

- I. Unit has provided 7.5 HP capacity pump at final outlet pipeline leading to CETP, Narol, looking to pump capacity average treated waste water discharge flow 30-35 m³/hr and considering 16 hour of discharge, unit is discharging around 480-560 KLD which is higher than CCA permission of 40.6 KLD.
- II. Analysis report of treated waste water sample collected from the final outlet of ETP shows BOD: 101 mg/l (>30 mg/l), COD: 342 mg/l (>100 mg/l) and TDS 2775 mg/l (> 2100 mg/l) which are higher than permissible limits.
- III. Magnetic flow meter is not provided at the final outlet line.
- IV. Unit has not complied with the earlier direction issued and subsequent revocation.

NOW THEREFORE Board proposes to issue directions under Section 33(A) of the Water Act-1974 as under:

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time
4. To comply with above mentioned observations.

YOU ARE HEREBY directed to reply with complain of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

No: GPCB/ABD/NL/CCA-142(3)/ID: 11819/

Date:

Issued to:

M/s. Shivco International Pvt. Ltd.,
Survey No. 182, B/H M.G. Textile,
Shahwadi, Narol, GIDC- Narol,
Ahmedabad - 382405.

339 1820 40 - 58772 - 11/01/2020



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

By RPAD

- (1) WHEREAS you are having an industrial plant in the name of M/s. Sinhal Brothers located at Ranipur Patia, Opp. Cozy Hotel, Narol, Ahmedabad for the manufacturing of cotton fabrics processing.
- (2) AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consents & Authorization (CC& A), vide order No: GPCB/ABD/NL/CCA-159(2)/ID: 14145/507702 dated 20/05/2019, having validity up to 31/12/2023 for operation of the industrial plant for the manufacture of above said products with specific terms & conditions.
- (3) AND WHEREAS your industry was visited on 05/11/2019 under Section (23) of The Water (Prevention and Control of Pollution) Act-1974 by authorized officers of the Board, during said visit it was observed that;
 - I. Analysis report of treated waste water sample collected from final outlet of ETP during visit shows BOD: 708 Mg/L (>30 mg/L) & COD: 1627 Mg/L (>100 mg/L) which are significantly higher than permissible limit.
 - II. Unit has provided 02 No's of pump having 5 HP & 7.5 HP at treated waste water pipeline which was leading to CETP, looking to the capacity of pump provided at final outlet, it seems that, unit was discharging approx. 400 to 450 KL/day waste water. Thus unit was discharging considerably high quantity of waste water against permission given in CCA. Unit has not obtained CTE/CCA amendment for the same.
 - III. Flow meter provided on final outlet of ETP pipeline was found not in operation.
 - IV. Unit has provided storage tank having 25 KL capacity for PAC which is use in ETP, unit has not obtained permission under Rule - 9 for utilization of PAC.
 - V. Unit has taken illegal connection of AMC drainage line.

UNDER THE CIRCUMSTANCES, I, **Rajeshkumar Parmar**, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.

Clean Gujarat Green Gujarat

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- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the 15 days effect.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of The Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

No: GPCB/ABD/NL/CCA-159(2)/ID: 14145/

Date:

Issued to:

M/s. Sinhal Brothers,
Ranipur Patia, Opp. Cozy Hotel,
Narol,
Ahmedabad - 382 405.

COPY TO:

1. The Chairman,
Torrent power Limited,
Lal Darwaja,
Ahmedabad - 380 001.

With a request to disconnect the supply of Electricity (except single phase) with the 15 days effect of the industrial plant M/s. Sinhal Brothers located at Ranipur Patia, Opp. Cozy Hotel, Narol, Ahmedabad and intimate to us accordingly.

2. The Manager,
Torrent power Limited,
Naranpara,
Ahmedabad - 380 013.

With a request to disconnect the supply of Electricity (except single phase) with the 15 days effect of the industrial plant M/s. Sinhal Brothers located at Ranipur Patia, Opp. Cozy Hotel, Narol, Ahmedabad and intimate to us accordingly.

3. Regional Officer,
Ahmedabad (East)....You are requested for visit of the unit & send compliance written to directions issued.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

Outward No: 552113 / 2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By RPAD

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant in the name of **M/s. Roopalee Dyeing & Printing Works, (Unit: III)** located at Plot No: 320, B/h. Nissan Car Show Room, Narol – Isanpur Road, Narol, Ahmedabad for the manufacturing of dyeing, Printing & Finishing of Cloth.
- (2) AND WHEREAS your industry was visited on 16/12/2019 under Section (23) of The Water (Prevention and Control of Pollution) Act-1974 by authorized officers of the Board, during said visit it was observed that:
 - I. Unit is operating without valid CCA from the Board.
 - II. Analysis report of the treated wastewater sample collected from final outlet of common ETP provided at your premises shows that BOD: 388 mg/l (>30 mg/l), COD: 855 mg/l (>100 mg/l), pH 10.74 (>6.5-8.5) and TDS 4075 mg/l (> 2100 mg/l) which are more than permissible limits.
 - III. Unit has not provided Magnetic Flow meter at out let line of ETP.
 - IV. Unit is total discharging 107.5 KL/day in to NTIEM pipe line unit has not obtained CCA for the same from the Board.
 - V. Discharge of waste water quantity higher than common consented quantity of 107.50 KL/D (i.e. 53.750 KL/D of Roopali Dyeing & Printing Works & 53.750 KL/D Roopalee Dyeing & Printing (Unit II) as per the provided pump capacity and numbers of hours of pump operation at the time of visit.
 - VI. During visit ETP sludge is observed @ 10-12 MT in HDPE bags near Common ETP area.
 - VII. General housekeeping near ETP area is found poor.

UNDER THE CIRCUMSTANCES. I. **Rajeshkumar Parmar, Environmental Engineer** of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the 15 days effect.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of The Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

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This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

No: GPCB/ABD/NL/CCA-347/ID: 50834/

Date:

Issued to:

- ✓ M/s. Roopalee Dyeing & Printing Works, (Unit: III)
Plot No: 320, B/h. Nissan Car Show Room,
Narol - Isanpur Road,
Narol,
Ahmedabad - 382 405.

COPY TO:

1. The Chairman,
Torrent power Limited,
Lal Darwaja,
Ahmedabad - 380 001.

With a request to disconnect the supply of Electricity (except single phase) with the 15 days effect of the industrial plant M/s. Roopalee Dyeing & Printing Works, (Unit: III) located at Plot No: 320, B/h. Nissan Car Show Room, Narol - Isanpur Road, Narol, Ahmedabad and intimate to us accordingly.

2. The Manager,
Torrent power Limited,
Naranpura,
Ahmedabad - 380 013.

With a request to disconnect the supply of Electricity (except single phase) with the 15 days effect of the industrial plant M/s. Roopalee Dyeing & Printing Works, (Unit: III) located at Plot No: 320, B/h. Nissan Car Show Room, Narol - Isanpur Road, Narol, Ahmedabad and intimate to us accordingly.

3. Regional Officer,
Ahmedabad (East).... You are requested for visit of the unit & send compliance written to directions issued.

For and on behalf of
Gujarat Pollution Control Board

(Rajeshkumar Parmar)
Environmental Engineer

**REPORT
IN COMPLIANCE OF
ORDER DATED 06.02.2020
IN THE MATTER OF
ORIGINAL APPLICATION NO. 510 OF 2019
(ADITYA SINGH CHAUHAN VS. STATE OF GUJARAT)
WRT
COMMON EFFLUENT TREATMENT PLANT
(CETP) NAROL, AHMEDABAD, GUJARAT
FOR SUBMISSION
TO
THE HON'BLE NATIONAL GREEN TRIBUNAL
(NGT)
PRINCIPAL BENCH, NEW DELHI**

Prepared by

Central Pollution Control Board
Regional Directorate(W), Vadodara
&
Gujarat Pollution Control Board
Gandhinagar

**REPORT ON RE-ASSESSMENT OF ENVIRONMENTAL COMPENSATION UPON CETP,
NAROL AND NON-COMPLIED INDUSTRIES IN COMPLIANCE OF ORDER DATED
06.02.2020 OF HON'BLE NGT IN THE MATTER-OA NO. 510/2019 (ADITYA SINGH
CHAUHAN V/S STATE OF GUJARAT)**

1.0 BACKGROUND

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed order on 05.08.2019 in Original Application (OA) No. 510 of 2019 in the matter of Aditya Singh Chauhan v/s State of Gujarat where in it was directed to furnish a factual and action taken report in the matter. The order is reproduced as;

"Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in"

In compliance to the Hon'ble NGT order, Gujarat Pollution Control Board (GPCB) had submitted factual report on Common Effluent Treatment Plant (CETP) – Narol Textile Infrastructure and Enviro Management (NTIEM), Narol on 06.09.2019.

Further, based on the factual report submitted; Hon'ble NGT in its order vide dated 15.11.2019 directed to recover the compensation for the damage to the environment and also assessment of environmental compensation. The Hon'ble NGT order dated 15.11.2019 consists of two operative parts, wherein it was directed GPCB for compliance of first operative part of the Hon'ble NGT order and joint committee of GPCB, CPCB for compliance of second operative part of the Hon'ble NGT order. The first operative part of the Hon'ble NGT order is reproduced as;

3. *"we direct that apart from recovering compensation for the damage to the environment so as to recover cost of restoration on 'Polluter Pays' principle, the SPCB must reduce the pollution load by proportionately decreasing the capacity of the units contributing to said pollution. We are informed that there are 120 member industrial units. The SPCB may ensure that the load is reduced in such a way that the CETP outlets achieve the norms. The quantum of compensation should be as per laydown norms and quantum of bank guarantee for future should also be on that basis. The*

capacity may be restored once remedial steps are taken so as to ensure that outlet of CETP achieve the laid down norms"

Similarly, the second operative part of the Hon'ble NGT order is reproduced as;

3. "For the past non-compliance, let the joint Committee of CPCB and GPCB assess the environmental compensation and file a report. The nodal agency will be the GPCB for coordination and compliance. Let a further compliance report be filed by the SPCB by 31.01.2020 by e-mail at judicial-ngt@gov.in."

In compliance to the first operative part of Hon'ble NGT order dated 15.11.2019, GPCB vide its order dated 13.12.2019 had directed CETP, Narol, to reduce the wastewater quantity to 23 MLD against sanctioned CC&A quantity of 100 MLD to achieve prescribed outlet norms. Similarly, in compliance to the second operative part of Hon'ble NGT order dated 15.11.2019; a joint committee meeting was convened on 07.12.2019 at GPCB, Gandhinagar among the officials of CPCB – RD (W), Vadodara, GPCB, Regional Office – Ahmedabad (East) and GPCB – HO, Gandhinagar to assess the environmental compensation upon the CETP, Narol for the past non-compliances. Thereafter, the compliance reports of both operative parts were submitted by GPCB to Hon'ble NGT on 31.01.2020.

Thereafter, based on the submission of reports; Hon'ble NGT in its order vide dated 06.02.2020 directed to re-assess the environmental compensation upon CETP, Narol. The Hon'ble NGT order dated 06.02.2020 consists of two operative parts, wherein it is directed that a joint committee of CPCB, GPCB for compliance of first operative part of the Hon'ble NGT order and GPCB for compliance of second operative part of the Hon'ble NGT order. The first operative part as per paragraphs no. 4 & 5 of the Hon'ble NGT order is reproduced as;

4. "We asked learned Counsel for GPCB why compensation has been assessed only upto 22.11.2019 while the violations are still continuing. We also find why the factor of environmental compensation has been taken to be 250 while the formula applied stipulates the factor to be between Rs. 100-500 depending upon the nature of the industry. In the present case, the majority of industries are in 'red' category and CETP itself is 'red' category and thus,

while 250 may be normal factor, present fact situation may require the factor to be higher."

5. *"In view of the above, it is necessary that a joint Committee of CPCB and GPCB reviews the compensation"*

Similarly, the second operative part as per paragraphs no. 6 & 7 of the Hon'ble NGT order is reproduced as;

6. *"Since the units who have discharged load beyond permissible limit may also be liable to pay compensation. Though, action is said to have been taken in the manner mentioned in annexure B to D to the report, compensation has not been recovered from the units found to be violating the norms."*

7. *"In view of above, let further action taken report be furnished jointly by CPCB and GPCB by e-mail at judicial-ngt@gov.in before the next date."*

2.0 RE-ASSESSMENT OF ENVIRONMENTAL COMPENSATION UPON CETP, NAROL: (FIRST OPERATIVE PART)

GPCB carry out the monitoring of CETP, Narol mostly on monthly basis and sometimes more than once in a month since the inception of CETP, Narol. At this juncture it is worth to mention that when the joint committee initially assessed environmental compensation (as per Hon'ble NGT order dated 15.11.2019) upon CETP, Narol on 07.12.2019; the last monitoring result carried-out by GPCB was only up to 22.11.2019. Hence, the joint committee had considered the no. of days of non-compliance (**N as 808**) from inception of CETP, Narol i.e. w.e.f. 06.09.2017 up to 22.11.2019 (date of last monitoring). The monitoring results carried-out by GPCB during the specified period were considered to verify the compliance of CETP and it is observed from the monitoring results that the CETP is found non-complied with the prescribed outlet norms during all the monitoring.

Further, as per the formula given in the order dated 19.02.2019 of Hon'ble NGT in OA No. 593/2017 (Paryavaran Suraksha Samiti & Anr Vs Union of India), it is suggested to consider R as 250, as the environmental compensation in cases of violation. Hence the joint committee considered **R-Factor as 250** for calculation of environmental compensation upon CETP, Narol. Accordingly, EC was calculated as Rs. 3,63,60,000/-

However, as per the Hon'ble NGT order dated 06.02.2020, joint committee of CPCB and GPCB was directed to re-assess the environmental compensation upon CETP, Narol in respect of continuation of violation by CETP and higher value of R factor considering present situation and majority of industries and CETP are in Red category. Accordingly, in compliance to the Hon'ble NGT order; the joint committee of CPCB, GPCB **re-assessed** environmental compensation upon CETP, Narol as per the formula prepared by CPCB by considering the **revised no. of days of non-compliance (N) and revised R-Factor, as described below.**

2.1 Number of days of non-compliance (N)

The results of monitoring since the inception of CETP, Narol i.e. w.e.f. 06.09.2017 up to 29.02.2020 (date of last monitoring) have been compiled by GPCB. GPCB has not carried out sampling after 29.02.2020 and industries as well as CETP were not in operation due to lockdown period because of Covid-19 Pandemic since 24.03.2020. CETP was also inspected by GPCB on 28.04.2020, 29.04.2020 & 20.05.2020. During these visits, incoming waste water as well as waste water discharge from final out let were not observed. Hence waste water sample were not collected during the visits. The results are provided at **Appendix-1** which was considered to verify the compliance of CETP and for re-assessing environmental compensation upon CETP, Narol. It is observed from the monitoring results that CETP, Narol is found non-complied with the prescribed outlet norms w.r.t. BOD during all the monitoring and still not meeting with the prescribed outlet norms. Further, CETP, Narol is found non-complied with the prescribed outlet norms w.r.t. COD and NH₃-N most of the times, except during (COD: 25.01.2020; 13.01.2020; 30.12.2019; 01.10.2019; 16.09.2019; 04.07.2019 & 19.06.2019; and NH₃-N: during all monitoring of 2020; 2017; 30.12.2019; 19.12.2018; 02.10.2018; 28.08.2018 & 13.07.2018 respectively). **Therefore, Number of days of non-compliance (N) is 907 i.e. 06.09.2017- CETP inception to 29.02.2020 - date of last monitoring).**

2.2 R Factor

R value considered as 500 instead of 250 i.e. higher value of R factor considering present situation and majority of industries and CETP are in Red category in line with order dated 06.02.2020.

2.3 Revised environmental compensation

The formula for calculation of Environmental Compensation is given as:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC -Environmental Compensation in Rupees
- PI -Pollution Index of the Industrial Sector
- N -Number of days the violation has taken place
- R -Factor of EC in Rupees
- S -Factor for scale of operation of industrial unit
- LF -Location Factor

The factors, considered for calculating Environmental Compensation for CETP, Narol are given in the following table:

	Factor	Value
PI	Pollution Index of the Industrial Sector	80 (considering CETP as Red Category and also majority member industries are in Red Category)
N	Number of days the violation has taken place	907 based on the monitoring carried-out at CETP, Narol by GPCB since inception i.e. 06.09.2017 to 29.02.2020 - date of last monitoring) (Appendix-2)
R	Factor of EC in Rupees	Rs. 500
S	Factor for scale of operation of industrial unit	1.5 (CETP is a Large-Scale operation)
LF	Location Factor	1.5 (Population – 05 to <10 million) Population of Ahmedabad is 55,77,940 as per Census, 2011.

It is observed from the monitoring results that CETP is found non-complied with the prescribed outlet norms w.r.t. BOD during all the monitoring and still not meeting with the prescribed outlet norms. Further, CETP is found non-complied with the prescribed outlet norms w.r.t. COD and NH₃-N most of the times. **Environmental compensation upon CETP, Narol was re-assessed by considering the revised no. of days of non-compliance (N) -907 and revised R-Factor of 500 instead of 250.**

Therefore, revised environmental compensation (EC) = $80 \times 907 \times 500 \times 1.5 \times 1.5 = \text{Rs. } 8,16,30,000/-$ (Rupees Eight Crore Sixteen Lakh and Thirty Thousand Only).

Revised environmental compensation of Rs. 8,16,30,000/- (Rupees Eight Crore Sixteen Lakh and Thirty Thousand Only) may be imposed on M/s Narol Textile Infrastructure and Enviro Management, CETP- Narol for the past non-compliances.

Details of action taken by GPCB w.r.t. non-compliance of CETP, Narol are as per **Appendix – 3.**

3.0 ENVIRONMENTAL COMPENSATION UPON NON-COMPLIED INDUSTRIES (SECOND OPERATIVE PART)

GPCB is furnishing the following details regarding Environmental Compensation upon non-complied industries which is compliance of second operative part of the Hon'ble NGT order which is reproduced as;

"Since the units who have discharged load beyond permissible limit may also be liable to pay compensation. Though, action is said to have been taken in the manner mentioned in annexure B to D to the report, compensation has not been recovered from the units found to be violating the norms."

In compliance of this direction, GPCB has visited the member industries and appropriate actions have been initiated by GPCB against defaulting industries which were found discharging load beyond permissible limits. GPCB has issued Closure Direction u/s 33(A) of the Water Act 1974 to 21 non-complying Industries as per **Appendix 4**, out of which GPCB has already taken Environment compensation (EC) of Rs. 1,11,03,572/- (Rupees One Crore Eleven Lakh Three Thousand Five Hundred Seventy-Two Only) from 10 industries. Details of notice of direction u/s 33(A) of the Water Act 1974 issued to industries is annexed herewith as per **Appendix 5.**



(Nishchal C.)
Scientist 'D',
CPCB – RD(W), Vadodara



(Rajesh Kumar Parmar)
Unit Head – Ahmedabad (East)
GPCB, Gandhinagar

.....

YEAR 2017										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Norms	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
16.08.2017	-	33	-	108	-	4.42	-	8.34	-	40
25.08.2017	-	40	-	193	-	18.26	-	8.19	-	46
06.09.2017	142	102	407	349	43.23	35.18	8.04	8.26	80	58
16.10.2017	392	123	915	362	42.34	42.50	7.26	7.74	640	166
14.11.2017	398	90	888	265	44.02	19.26	7.46	7.84	655	176
24.11.2017	-	196	-	566	-	24.47	-	7.93	-	495
22.12.2017	443	259	1329	571	56.62	36.46	7.38	7.91	970	423

YEAR 2018										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Norms	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
17.01.2018	-	173	-	581	-	55.16	-	7.81	-	308
23.01.2018	-	197	-	485	-	61.71	-	7.95	-	90
28.02.2018	-	90	-	417	-	65.01	-	7.59	-	118
22.03.2018	-	144	-	694	-	70.89	-	7.5	-	540
24.04.2018	414	206	1194	590	63.5	65.18	7.76	7.76	576	172
10.05.2018	-	757	-	2110	-	77.16	-	7.6	-	2560
20.05.2018	384	124	996	670	75.26	72.46	7.85	7.88	2560	310
06.06.2018	-	78	-	447	-	55	-	7.7	-	148
13.07.2018	272	146	873	389	75.38	40.38	7.44	8.05	707	177
30.07.2018	-	850	-	2686	-	73.81	-	7.54	-	3030
28.08.2018	380	118	984	356	75.26	42.27	7.04	7.84	548	130
30.08.2018	-	145	-	426	-	66.64	-	7.84	-	180
27.09.2018	-	174	-	412	-	80.08	-	7.67	-	208
02.10.2018	369	83	880	379	67.25	41.44	7.17	7.69	448	260
20.10.2018	-	105	-	430	-	83.94	-	7.88	-	263
02.11.2018	388	194	829	878	63	59.81	7.15	7.68	564	1200
27.11.2018	-	241	-	686	-	64.96	-	7.69	-	420
19.12.2018	-	132	-	395	-	38.86	-	8.15	-	86

YEAR 2019										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
Norms	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
05.01.2019	328	104	1020	323	77.11	53.98	7.39	7.88	500	805
23.01.2019	410	293	988	705	84.56	77.5	7.03	7.88	750	735
16.02.2019	380	84	860	398	71.12	59.02	7.19	7.84	576	160
05.03.2019	399	407	1031	1037	78.34	87.64	8.0	7.81	620	870
14.03.2019	466	84	1145	354	89.1	84.28	7.29	7.86	590	40
18.04.2019	230	143	1038	599	91.62	81.87	7.72	8.13	477	54
14.05.2019	284	98	806	290	62.22	63.89	7.21	7.87	516	74
23.05.2019	-	126	-	366	-	67.2	-	8.01	-	68
19.06.2019	259	72	756	238	56.06	54.32	6.63	7.65	555	60
04.07.2019	511	69	1491	242	60.87	58.41	7.22	7.98	423	72
25.07.2019	462	191	942	475	58.8	56.34	7.46	7.92	464	56
14.08.2019	341	81	847	281	55.55	52.86	6.59	7.48	696	56
16.09.2019	345	76	983	242	45.19	55.53	6.96	7.97	368	104
01.10.2019	287	71	828	239	48.27	52.08	6.78	7.71	408	92
05.11.2019	422	75	966	261	35.28	56.06	7.02	7.78	500	110
09.11.2019	-	225	-	557	-	51.86	-	7.55	-	94
10.11.2019	-	133	-	315	-	52.02	-	7.3	-	198
11.11.2019	-	263	-	658	-	58.02	-	7.67	-	206
22.11.2019	-	285	-	622	-	69.5	-	7.9	-	56
19.12.2019	280	167	847	472	46.48	54.82	7.05	7.48	476	78
30.12.2019	388	72	953	232	55.71	42.06	7.23	8.01	450	84

Year 2020										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
Norms	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
13.01.2020	209	66	520	204	30.41	27.16	6.98	7.94	218	44
25.01.2020	277	45	1031	158	52.75	31.58	6.83	7.65	500	74
12.02.2020	470	112	1070	324	70.60	37.02	7.09	7.75	585	192
29.02.2020	570	92	1144	268	53.54	23.70	7.19	7.95	685	72

Note: Concentration of all the parameters is expressed in mg/L, except pH. – indicates: parameter not analyzed.

Appendix-2

Month	No. of days of non-compliance observed			
Year →	2017	2018	2019	2020
January	CETP was commissioned in September, 2017	31	31	31
February		28	28	29
March		31	31	Due to corona virus pandemic & lockdown condition, the CETP is not in operation
April		30	30	
May		31	31	
June		30	30	
July		31	31	
August		31	31	
September	25 (w.e.f. 06.09.2017)	30	30	
October	31	31	31	
November	30	30	30	
December	31	31	31	
No. of days of non-compliance	117	365	365	60
Total no. of days of non-compliance	907			

Details of action taken by GPCB w.r.t. non-compliance of CETP, Narol

Type of Action	Date of order
Closure Direction under Section 33 (A) of The Water (Prevention and Control of Pollution) Act-1974 effective after 15 days	27.02.2019
Extension of effect of closure up to 20/03/2019 (i.e. 7 days)	12.03.2019
Extension of effect of closure up to 31/03/2019	22.03.2019
Extension of effect of closure up to 20/04/2019	02.04.2019
Extension of effect of closure up to 24/05/2019 (i.e. 30 days)	25.04.2019
Revocation issued to the Closure order up to 25/08/2019 (i.e. 3 months)	25.05.2019
Revocation issued to the Closure order up to 25/11/2019 (i.e. 3 months)	07.09.2019
Revocation issued to the Closure order up to 25/02/2020 (i.e. 3 months)	13.12.2019
Revocation issued to the Closure order up to 25/05/2020 (i.e. 3 months)	29.02.2020
Legal Notice issue on 11.05.2020 to reply within 15 days time -period	11.05.2020

Sr. No.	Details Amount Recovered from CETP	Amount
1.	Bank Guarantee Forfeited on 11.04.2019	= Rs. 20,00,000/-
2.	Bank Guarantee Forfeited on 16.05.2019	= Rs. 25,00,000/-
3.	Environment Damage Compensation taken on 18.06.2019	= Rs. 25,00,000/-
4.	Bank Guarantee Forfeited on 13.04.2020	= Rs. 25,00,000/-
	Total	= Rs. 95,00,000/-

Appendix-4

Sr. no.	Name of Industry	Actions taken	Action taken date	EC recovered in Rs.	EC imposed in Rs.
1	M/s. Sinhal Brothers	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	24-01-2020	4,95,000	
2	M/s. Aarnav Industries Pvt Ltd (Omkar)	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	31,68,060	
3	M/s. Kadmawala Textile Mills Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	21,12,040	
4	M/s. Swan Energy Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	10,56,020	
5	M/s. Mahalaxmi Fabrics Mills Ltd	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	16,67,400	
6	M/s. Kedar Cotspin Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	5,28,010	
7	M/s. Sai Krupa Fabrics Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	5,00,220	
8	M/s. Devi Synthetics	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	7,11,424	
9	M/s. Ram Prints & Shyam Prints	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	06-03-2020	1,45,398	
10	M/s. Shree Jagdamba Textile Pvt Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	20-02-2020	7,20,000	
11	M/s. Roopalee Dyeing & Printing (Unit III)	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	31-01-2020	-	Under process
12	M/s. Puspanjali Textile Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	-	Under process
13	M/s. Balaji Textile	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
14	M/s. Umiya Synthetics	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
15	M/s. Aarvee	Closure Direction u/s 33 (A)	01-05-2020	-	Under

	Denim & Exports Ltd (Unit-2)	of Water Act-1974 with 30 days effect			process
16	M/s. Bal hanuman Textile	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
17	M/s. Venus Denim	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
18	M/s. Ankita Textile	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	20-03-2020	-	Under process
19	M/s. Rangraj Process Pvt.Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	20-03-2020	-	Under process
20	M/s. Sunderkumar Agrawal	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	21-03-2020	-	Under process
21	M/s. Aggarwal Dyeing & Printing Works	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	21-03-2020	-	Under process
Total EC recovered from industries in Rs.				1,11,03,572	

Appendix-5

Sr. No.	Name of Industry	Direction issued	Action taken Date
1.	M/s. Roop Textile Mills	Notice of Direction u/s 33 (A) of Water Act-1974	07/01/2020
2.	M/s. Roopali Dyeing & Printing Works (Unit I)	Notice of Direction u/s 33 (A) of Water Act-1974	10/01/2020
3.	M/s. Bhagyodaya Fabrics	Notice of Direction u/s 33 (A) of Water Act-1974	10/01/2020
4.	M/s. Jayesh Tex Fab Pvt. Ltd	Notice of Direction u/s 33 (A) of Water Act-1974	21/01/2020
5.	M/s. Roopalee Dyeing & Printing (Unit II)	Notice of Direction u/s 33 (A) of Water Act-1974	30/01/2020
6.	M/s. Shivco International Pvt. Ltd.	Notice of Direction u/s 33 (A) of Water Act-1974	31/01/2020
7.	M/s. Parth International Pvt. Ltd (Old name -Shri Hari Krishna Textiles Mills)	Notice of Direction u/s 33(A) of the Water Act-1974	08/05/2020
8.	M/s. Kothari Fashion Fabrics (Unit - I)	Notice of Direction u/s 33(A) of the Water Act-1974	02/05/2020
9.	M/s. Anjani Synthetics Ltd.	Notice of Direction u/s 33(A) of the Water Act-1974	02/05/2020
10.	M/s. Akash Fashion Prints Pvt Ltd.	Notice of Direction u/s 33(A) of the Water Act-1974	02/05/2020
11.	M/s. Nandan Denim LTD,(Old name:Nandan Exim Pvt Ltd)	Notice of Direction u/s 33(A) of the Water Act-1974	12/02/2020
12.	M/s. Nisha Exim (Old Name :Ronit Fabrics, Aradhana Textile Mill)	Notice of Direction u/s 33(A) of the Water Act-1974	05/02/2020
13.	M/s. Akarshak Paridhan Pvt Ltd	Notice of Direction u/s 33(A) of the Water Act-1974	05/02/2020
14.	M/s. Mayank Processors (P) Ltd	Notice of Direction u/s 33(A) of the Water Act-1974	03/02/2020
15.	M/s. Vinny Overseas Ltd	Notice of Direction u/s 33(A) of the Water Act-1974	03/02/2020

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/WRIT PETITION (PIL) NO. 98 of 2021

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SUO MOTU

Versus

AHMEDABAD MUNICIPAL CORPORATION THROUGH THE MUNICIPAL
COMMISSIONER, AHMEDABAD & 3 other(s)

=====

Appearance:

MR HEMANG M SHAH, AMICUS CURIAE for the Applicant(s) No. 1
MR MIHIR JOSHI, SR.ADVOCATE with M/S. G.H.VIRK, SIMRANJIT H.VIRK
and PRASHANTH UNDURTI, ADVOCATES for the Opponent-1
MR PRASHANT DESAI, SR.ADVOCATE with MR RUTUL P.DESAI for the
Opponent-2
MR DEVANG VYAS for the Opponent-3
MR KH BAXI for the Opponent-4

=====

CORAM: **HONOURABLE MR. JUSTICE J.B.PARDIWALA**

and

HONOURABLE MS. JUSTICE VAIBHAVI D. NANAVATI

Date : 14/09/2021

ORAL ORDER**(PER : HONOURABLE MR. JUSTICE J.B.PARDIWALA)**

1. Mr.Hemang Shah, the learned Amicus Curiae, has placed on record a very exhaustive report prepared by him of the site visit undertaken by him on 5th September 2021 along with the members of the Paryavaran Suraksha Samiti and the officials from the Gujarat Pollution Control Board and the Central Pollution Control Board respectively.

2. We may give a fair idea as regards the report.

3. Mr.Shah and the other members of the team visited few sites from where the sewage water mixed with the industrial effluent water being released/discharged/pumped into the Sabarmati river. The following sites were visited :

- (a) Danilimda – Behrampura Outfall;
- (b) 180 MLD Sewage Treatment Plant run by the DNP Infrastructure;
- (c) Mega Pipeline catering to Vatva, Odhav and Naroda Industrial Zones;
- (d) Narol Textile Infrastructure & Enviro Management;
- (e) 20 Kms. Downstream – The Miroli Piyat Sahakari Mandli Ltd.;
- (f) Sabarmati Riverfront.

4. A cursory perusal of the entire report depicts a very horrifying picture calling for some urgent steps in the right direction. We are informed that the water samples were also drawn from various places and the results of the same are shocking.

5. Mr.Shah specifically brought to our notice the illegal and dubious activities being undertaken by a society running in the name of 'The Miroli Piyat Sahakari Mandli Limited'. This Mandli operates 20 Kms. downstream. We are informed that the members of the Society claim that they are officially drawing sewage-cum-industrial effluent and irrigating their fields. According to them, the water mixed with sewage-cum-industrial effluent contains higher concentration of fertilizers and is proving helpful in getting good yield of crops. This area where the Mandli operates falls within the jurisdiction of the Collector, Ahmedabad. According to Mr.Shah, while interacting with some of the members of the Mandli, they came to learn that the Collector, Ahmedabad had granted permission and also had allotted the land to put up a pumping station. There are six

pumps installed which draw the sewage-cum-industrial effluent and carry the same into the fields through pipes. Mr.Shah pointed out that samples were collected from the site and the stench at the site was unbearable. Many photographs have also been clicked and placed on record.

6. Having regard to the report filed by the learned Amicus Curiae and the other materials on record, we deem fit to issue the following directions :

(1) We direct the Ahmedabad Municipal Corporation to furnish the following details :

(a) The true and correct details in terms of the volume and the parameters as stipulated by the National Green Tribunal for every Sewage Treatment Plant including the volume discharged within the Ahmedabad District.

(b) The true and correct details in terms of the volume and the parameters as stipulated by the National Green Tribunal for every CETP/ETP in the Ahmedabad District.

(c) Furnish the necessary particulars and details as regards the sanctions/permissions/authorizations granted by it to the industrial associations, industrial set-ups, residential premises running the industries or any such set-up to discharge waste water into the sewer lines.

(2) We want the Ahmedabad Municipal Corporation to furnish the details about the Miroli Piyat Sahakari Mandli Limited. We want to know how the pump rooms have been set-up by the Mandli at the place in question and how the electric connection came to be provided to such pump rooms. In what manner the Mandli is being permitted to draw the sewage water as well as the trade effluent and release the same in the agricultural fields.

7. In the aforesaid context, we implead the Miroli Piyat Sahakari Mandli Limited as one of the party respondents in the present litigation.

8. The registry is directed to issue NOTICE to the Miroli Piyat Sahakari Mandli Limited, returnable on 23rd September 2021.

9. We request Mr.Shah to collect the notice and serve the same to the responsible officer of the Miroli Piyat Sahakari Mandli Limited at the earliest.

10. In the report filed by the learned Amicus Curiae, few more directions are sought for. However, we shall consider issuing such directions on the next date of hearing.

11. We constitute a Joint Task Force comprising of the following :

- (1) Mr.Prasoon Gargava, Regional Director, Central Pollution Control Board;
- (2) Dr.Deepa Gavali, Director & Secretary, Gujarat Ecology Society;

- (3) Professor Dr.Upendra Patel;
- (4) Mr.Rohit Prajapati, Engineer, Researcher and Writer, Paryavaran Suraksha Samiti;
- (5) A responsible officer from the Ahmedabad Municipal Corporation;
- (6) Two responsible officers from the Gujarat Pollution Control Board.
- (7) A responsible officer from the Torrent Power;
- (8) A responsible police personnel not below the rank of Deputy Superintendent of Police and two Armed Police Constables;

12. Mr.Prasoon Gargava, Regional Director, Central Pollution Control Board, shall be the head of the Joint Task Force.

13. Post this matter for further hearing on 23rd September 2021.

(J. B. PARDIWALA, J.)

(VAIBHAVI D. NANAVATI, J.)

/MOINUDDIN



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Speed Post

CPCB/IPC-VII/CETP-NAROL/ 3201

Dated: 30.07.2024

To

The Member Secretary
Gujarat Pollution Control Board
Paryayan Bhavan, Sector 10- A
Gandhinagar – 382 043

Subject: Directions under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding non-compliance status of M/s Narol Textile Infrastructure & Enviro Management (NTIEM), 34 Paiki, Gyaspur - Pirana Sewage Farm Area, Gyaspur, Narol, Ahmedabad

WHEREAS, amongst others, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB), (or Pollution Control Committee for Union Territories) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells located in the State and to secure the execution therefore; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs/PCCs; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the Central Pollution Control Board (CPCB), is to promote cleanliness of streams and wells in different areas of the State; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries, Common Effluent Treatment Plants (CETPs) and Sewage Treatment Plants (STPs) under the Environment (Protection) Act, 1986 and the rules framed there under; and

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, there is a need to inculcate the habit of self-monitoring within the CETPs for complying with the prescribed standards and this can be achieved by installing Online Continuous Effluent Monitoring System (OCEMS); and

WHEREAS, CETP – M/s Narol Textile Infrastructure & Enviro Management (NTIEM), 34 Paiki, Gyaspur – Pirana Sewage Farm Area, Gyaspur, Narol, Ahmedabad (herein after referred as CETP) was inspected by CPCB officials on 13.05.2024 and following major observations were made:

- I. During the visit on 13.05.2024, the CETP was found operational. It was reported that the quantity of the trade effluent received and treated by the CETP is within the consented quantity prescribed by GPCB i.e.100 MLD. As per consent, the CETP is allowed to discharge treated water into Sabarmati river.
- II. The Consolidated Consent & Authorization (CC&A) is valid up to 30.09.2027 for the operation of 100 MLD CETP.
- III. It was reported that 138 textile units have obtained membership from CETP for the treatment of trade effluent as per the consent.
- IV. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated wastewater for the parameters- pH, TSS, COD, BOD with connectivity to GPCB & CPCB servers. OCEMS was found operational during visit.
- V. The analysis results of sample collected from CETP inlet effluent reveals that concentration of colour:141 Hazen units (Standard:100 Hazen units), sulphide:20.1 mg/l (Standard:2 mg/l), chlorides:1535 mg/l (Standard:600 mg/l), BOD:550 mg/l (Standard: 500 mg/l), COD: 1486 mg/l (Standard:1200 mg/l), O&G:43.3 mg/l (Standard:10 mg/l), TSS :453 mg/l (Standard:300 mg/l) and FDS:3934 mg/l (Standard:2100 mg/l) exceeds GPCB prescribed inlet standards.
- VI. The analysis results of sample collected from CETP outlet effluent reveals that concentration of colour: 188 Hazen units (Standard:100 Hazen units), chloride: 1436 mg/l (Standard:1000 mg/l) and FDS:3695 mg/l (Standard: 2100 mg/l) exceeds GPCB prescribed outlet standards.
- VII. It is reported that as per the manifest data, the CETP had disposed 13,811 MT of sludge during the year to CHWTSDf which is well within the consented quantity of 91,250 MT/year. The CETP have membership of two TSDF sites i.e., M/s EcoCare Infrastructure Pvt. Ltd., & M/s Maurya Enviro Project Pvt. Ltd., located at Ahmedabad. Additionally, the sludge is sent to nearby cement plants for co-processing. However, it was observed that huge quantity of sludge is stored on kaccha floor (without any lining or concrete flooring).
- VIII. The CETP was found utilizing spent PAC (Poly Aluminium Chloride) for neutralization at CETP without obtaining permission from GPCB. Subsequently after visit, the CETP has informed through email dated 17.05.2024 that an

application has already been made to GPCB for obtaining the permission to use spent PAC under Rule 9 of Hazardous Waste (Management and Handling) Rules, 2016.

AND, NOW, THEREFORE, in exercise of powers conferred under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981, Gujarat Pollution Control Board (GPCB) is hereby directed to take appropriate action including imposing environmental compensation and to ensure following compliance.

I. by the CETP:

- a. To augment/operate the treatment facility so as to meet the prescribed discharge standards.
- b. To remove the Hazardous waste stored on kaccha floor (without any lining or concrete flooring) and dispose it to CHWTSDF as per CCA and further to provide adequate storage shed for hazardous waste / sludge storage having with RCC flooring, proper lining, leachate collection system etc. and to dispose it regularly as per the condition prescribed in the CCA.
- c. To develop mechanism to check quality of effluent received by CETP for identification of units not meeting CETP inlet norms.
- d. To utilise spent PAC as neutralizer in CETP only after obtaining permission from GPCB; and

II. by the member industries:

- To examine and identify member units discharging effluent exceeding the inlet norms prescribed for CETP and to take appropriate action against such units.

The action taken by GPCB be intimated to CPCB within 15 days of receipt of these directions.



(Bharat Kumar Sharma)
Member Secretary

Copy to:

1. **The Chairman** : for information, please.
Gujarat Pollution Control Board
Paryavan Bhavan, Sector 10- A
Gandhinagar – 382 043
2. **The Additional Secretary (CP Division)** : for information, please.
Ministry of Environment, Forests & Climate
Change
Prithvi Wing, 2nd Floor
Indira Paryavaran Bhawan, Jor Bagh Road
New Delhi-110 003.
3. **The Regional Director** : for follow-up, please.
Central Pollution Control Board
Parivesh Bhawan, Opp. Ward No. 10 VMC
Office Subhanpura, Vadodara – 390 023
4. **Divisional Head, WQM-I,** : for information, please.
CPCB, Delhi
- ✓ 5. **Divisional Head, IT** : for uploading on CPCB
CPCB, Delhi website, please.


(Bharat Kumar Sharma)
